

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

ORIGINAL APPLICATION No. 09 OF 2022 (SZ)

IN THE MATTER OF:

Pisati Indira Reddy
R/o Pedda Amberpet Village,
Abdullapurment Mandal
Ranga Reddy District and another.

....

Applicant(s)

Versus

Union of India Rep. by its Secretary,
Ministry of Environment, Forests
and Climate Change,
New Delhi and 32 Ors

....

Respondent(s)

REPORT OF THE TELANGANA STATE POLLUTION CONTROL BOARD (R4)

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Place: Hyderabad.

Date: 30-04-2022.

Report dated 27-04-2022 of the Telangana State Pollution Control Board (Respondent No. 4) in OA No. 9 of 2022 filed by Sri Pisati Indra Reddy, R/o.Pedda Amberpet Village, Abdullapurmet Mandal, Rangareddy District against Stone Crushing, Quarries & Hot Mix Units operating in Abdullapurmet Mandal, Rangareddy District.

It is to submit that an OA No. 9 of 2022 filed by Sri Pisati Indra Reddy, R/o. Pedda Amberpet Village, Abdullapurmet Mandal, Rangareddy District against Stone Crushing, Quarries & Hot Mix Units operating in Abdullapurmet Mandal, Rangareddy District and Pochampally Mandal, Yadadri – Bhuvanagiri District on air pollution due to the operation of the units.

It is to submit that there are 22 respondent units in Rangareddy District and 8 respondent units in Yadadri – Bhuvanagiri District.

The breakup of respondent units in above Districts is as follows: -

Sl. No.	Name of the District	No. of respondent Hot mix plants	No. of respondent stone crushers.	No. of respondent metal quarries	Total no of respondents
1.	Rangareddy	8	8	6	22
2.	Yadadri – Bhuvanagiri	2	3	3	8

I. Rangareddy District:

a. Hot mix plant.

The Board earlier received complaints from Sri.Raji Reddy on 22.06.2020 against the hot mix plants located in Saddupally Village, Abdullapurmet (M) stating that lot of air pollution is caused due to the operation of Hot Mix Plants.

The Board Officials inspected 8 no. of Respondent Hot Mix plants located in the area. The status of the hot mix plants was reviewed in the Task Force Meeting held on 29.12.2020. Based on the recommendations of the Task Force Committee, the Board issued closure orders to all the Hot Mix Plants vide Orders dated 05.01.2021.

The details of Hot Mix Plants issued with closure order are as follows: -

Sl. No.	Name & address of the Hot mix plants	Closure Order dated
1.	R18 - M/s. Veltech Constructions, Sy.No.203P, Saddupally (V), Abdullapurmet (M), Rangareddy District	05.01.2021
2.	R19 - M/s. S.V.Constructions (B Raghuma Reddy Constructions), Sy.No.202 & 203, Saddupally (V), Abdullapurmet (M), Rangareddy District	05.01.2021
3.	R20 - M/s. Ambica Infra Company, Sy.No.206, Saddupally (V), Abdullapurmet (M), Rangareddy District	05.01.2021

Sl. No.	Name & address of the Hot mix plants	Closure Order dated
4.	R21 - M/s. Mayank Infra, Sy.No.205 & 206, Saddupally (V), Abdullapurmet (M), Rangareddy District	05.01.2021
5.	R22 - M/s. P N Constructions (Ganesh Constructions), Sy.No.207, Taramathipet (V), Hayathnagar (M), Rangareddy District	05.01.2021
6.	R23 - M/s. SPR Constructions, Sy.No.208, Saddupally (V), Abdullapurmet (M), Rangareddy District	05.01.2021
7.	R24 - M/s. K.Chandrashekar Hot Mix Plant, Sy.No.207, Saddupally (V), Abdullapurmet (M), Rangareddy District	05.01.2021
8.	R25 - M/s. Venkatesh Hot Mix Plant, Sy.No. 207, Saddupally (V), Abdullapurmet (M), Rangareddy District	05.01.2021

The Respondent Nos. 18, 19, 21, 22 & 23 hot mix plants have filed appeals before the Hon'ble Appellate Authority against the closure orders issued by the Board. The same are pending before the Hon'ble Appellate Authority.

Presently, the closure orders issued by the Board are in force and the hot mix plants are not in operation.

b. Stone Crushers:

The Board Officials inspected the stone crushers and the same were reviewed by the Task Force Committee on 16.12.2021. During the review, the Committee observed that the stone crushers have provided water sprinklers, cladding to the vibrating screens, metal roads within the premises to mitigate the air pollution. However, based on the Committee recommendations, directions were issued to the units for further measures.

Sl No.	Name & address of the Stone Crushers	Directions Order dated
1.	R7 - M/s. Yadadri Stone Crusher, Sy.No.260AA/2, 260AA1A, 260AA4, 260A3, 260A2, 260A1, 260A, Banda Raviryala, Abdullapurmet(M), Rangareddy District	20.12.2021
2.	R8 - M/s. BNR Sand Manufacturing Unit (A unit of BNR Stone Crushers), Sy.No.268 & 248, Chinnaravirala (V), Hayathnagar (M), Rangareddy District	20.12.2021
3.	R9 - M/s. Sri Renuka Rock Sand, Sy No.253AA, 253E & 259E, Banda Raviryala, Abdullapurmet(M), Rangareddy District	20.12.2021
4.	R10 - M/s. Sai Rohit Metal Industries, Sy. No.253/A/1, 253/AA/2, 253/A/3, 253/AA/4, 253/A/A/2, 4, 253/AA/1, 3, 5 & 268, Banda Raviryala, Abdullapurmet (M), Rangareddy District	20.12.2021
5.	R11 - M/s. Tirumala Rock Sand Manufacturing Unit, Sy.No.246/AA, 247/A, 247/AA&249/AA, Bandaraviryala (V), Abdullapurmet (M), Rangareddy District	20.12.2021

Sl No.	Name & address of the Stone Crushers	Directions Order dated
6.	R12 - M/s. KRC Infra Projects, Sy.No.268, Chinnaravirala (V), Hayathnagar (M), Rangareddy District	06.04.2022
7.	R33 - M/s. Uday Stone Crushing Pvt. Ltd., , Sy.No.293/1, Bandaraviryala (V), Abdullapurmet (M), Rangareddy District.	20.12.2021
8.	R30 - M/s. Rock Crushing India Pvt. Ltd., Sy.No.268, Chinnaraviryala (V), Abdullapurmet (M), Rangareddy District:	Complying with the consent conditions. Hence, no directions are issued.

c. Stone Metal Quarries.

The Board Officials have inspected the Stone metal quarries and observed that the quarries have not obtained Consents of the Board. The Board issued Show Cause Notice dated 07.03.2022 to the stone metal quarries for operating without obtaining consents.

- a. **R11(A)** - M/s. Tirumala Rock Sand Manufacturing Unit (Mine No.32A), Sy.No.268, Bandaraviryala (V), Abdullapurmet (M), Rangareddy District.
- b. **R12 (A)** - M/s. KRC Infra Projects (5.038 Ha Rough Stone & Road Metal Quarry), Sy.No.268, Bandaraviryala (Chinnaraviryala) (V), Abdullapurmet (erstwhile Hayathnagar) (M), Rangareddy District.
- c. **R13** - M/s. Padamavathi Metal Industry, Sy.No.268, Bandaraviryal (V), Abdullapurmet (M), Rangareddy District (Mine).
- d. **R14** - M/s. Sai Baba Metal Industry, Sy.No.268, Bandaraviryal (V), Abdullapurmet (M), Rangareddy District (Mine).
- e. **R31** - M/s. Shona Engineers (Mine), Sy.No.268, Chinnaraviryala (V), Abdullapurmet (M), Rangareddy District.
- f. **R32** - M/s. BNR Stone Crushers (Mine), Sy.No.268, Chinnaraviryala (V), Abdullapurmet (M), Rangareddy District

The unit-wise status report of Environmental Engineer, TSPCB, Regional Office, Rangareddy is enclosed as **Annexure-A.**

II. Yadadri – Bhuvanagiri District:

a. Hot mix plant.

The Board Officials inspected 2 Nos of Hot Mix plants located in Desmukh Village, Pochampally Mandal, Yadadri-Bhuvanagiri District. During the inspection, the hot mix plants were not in operation. During the inspection, it was observed that both the hot mix plants complying with the consent conditions.

Sl. No.	Name & Address of the hot mix plant
1.	R28 - M/s. PSK Infrastructure and projects Private Limited, Sy.No.79/A, Deshmukhi (V), Pochampally (M), Yadadri Bhuvanagiri District.
2.	R29 - M/s. Nagarjuna Hy-Tech Constructions, Sy.No. 78/A,78/A/1, Deshmukh (V), Pochampally (M), Yadadri Bhuvanagiri District.

b. Stone Crushers.

The Board Officials inspected 3 Nos. of Respondent stone crushers located in Desmukh Village, Pochampally Mandal, Yadadri-Bhuvanagiri District. During the inspection, the stone crushers were in operation. The Board Officials conducted Ambient Air Quality Monitoring of the stone crushers. The analysis report indicate Particulate Matter (PM10) for all the 3 units are within the standards.

The status of the stone crushers was reviewed in the Task Force Meeting held on 25.09.2021. Based on the recommendations of the Task Force Committee, the Board issued certain directions dated 11.10.2021 to the stone crushers for taking further control measures.

Sl. No.	Name & Address of the Stone crushers
1.	R15 - M/s. Sai Vikas Stone Crushing Industries, Sy.No. 64 & 76, Deshmukh (V), Pochampally (M), Yadadri Bhuvanagiri District.
2.	R16 - M/s. Sri Venkata Shiva Metal Industries, Sy. No. 56/A, 65/A, Deshmukh (V), Pochampally (M), Yadadri Bhuvanagiri District.
3.	R17 - M/s. Superfine Sand (Hyderabad) Ltd., Sy.No.82, Deshmukh (V), Pochampally (M), Yadadri Bhuvanagiri District.

c. Stone Metal quarries

The Board Officials have inspected the three (3) respondent Stone metal quarries and observed that one quarry (R15) obtained Consents of the Board and other 2 respondent quarries (R26 & R27) are operating without the Consents. The Board issued Show Cause Notice dated 08.03.2022 to the stone metal quarries for operating without obtaining consents.

Sl. No.	Name & Address of the metal quarries
1.	R15 - M/s. Sai Vikas Stone Crushing Industries, (5.645 Ha Rough Stone & Road Metal Mine), at Sy.No. 56, 57, 58 & 64, Deshmukhi (V), Pochampally (M), Yadadri Bhuvanagiri District.
2.	R26 - M/s. Sri Guduru Narender Reddy, (0.99 Ha. Rough Stone & Road Metal Mine), Sy.No. 73/A, Deshmukh (V), Pochampally (M), Yadadri Bhuvanagiri District.
3.	R27 - M/s. Alluri Estates Pvt. Ltd., (6.60 Ha Rough Stone & Road Metal Mine), Sy.No. 57, Deshmukh (V), Pochampally (M), Yadadri Bhuvanagiri District.

The unit-wise status report with enclosures of the Environmental Engineer, TSPCB, Regional Office, Nalgonda is enclosed as **Annexure-B**.

The Board has requested the Director, Mines & Geology Department, Govt of Telangana to ensure that all the Stone Metal Quarries obtain Environmental Clearance from Competent Authority and Consents of the Board.

Abstract of compliance status of the respondent units:-

		RR District	Yadadri District	Total
a.	Hot Mix Plants			
	No. of Respondent Hot mix plants.	8	2	10
	No. of Respondent Hot mix plants obtained CFO of the Board and complying.	0	2	2
	No. of Respondent Hot mix plants not complying and action initiated.			
	<u>Status of non-complying units.</u>			
	i. Issued with closure orders.	8	--	8
	ii. Issued with Show Cause Notices	--	--	--
	iii. Issued with directions.	--	--	--
b.	Stone Crushing units			
	No. of Respondent Stone Crushing units	8	3	11
	No. of Respondent Stone Crusher units obtained CFO of the Board and complying.	7	3	10
	No. of Respondent Stone Crusher units not complying and action initiated.			
	<u>Status of non-complying units.</u>			
	i. Issued with closure orders.	--	--	--
	ii. Issued with Show Cause Notices	--	--	--
	iii. Issued with directions.	1	--	1
c.	Stone Metal Quarries			
	No. of Respondent Stone Quarries.	6	3	9
	No. of Respondent Stone Quarries obtained CFO of the Board and complying.	1	1	2
	No. of Respondent Stone Quarries not complying and action initiated.			
	<u>Status of non-complying units.</u>			
	i. Issued with closure orders.	--	--	--
	ii. Issued with Show Cause Notices	5	2	7
	iii. Issued with directions.	--	--	--

The directions issued by the Hon'ble NGT in this regard will be followed by the Respondent Board.

Sd/-
MEMBER SECRETARY

// T.C.F.B.O //

K. Reddy

JOINT CHIEF ENVIRONMENTAL ENGINEER-II,
TSPCB, HEAD OFFICE, HYD.

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ANNEXURE - A

Report dated 20.04.2022 of the Telangana State Pollution Control Board (Respondent No. 4) in OA No. 9 of 2022 filed by Sri Pisati Indra Reddy, R/o. Pedda Amberpet Village, Abdullapurmet Mandal, Rangareddy District against Stone Crushing, Quarries & Hot Mix Units operating in Abdullapurmet Mandal, Rangareddy District.

It is to submit that an OA No. 9 of 2022 filed by Sri Pisati Indra Reddy, R/o. Pedda Amberpet Village, Abdullapurmet Mandal, Rangareddy District against Stone Crushing, Quarries & Hot Mix Units operating in Abdullapurmet Mandal, Rangareddy District on air pollution due to the operation of the units.

In this regard, the following is submitted:

Earlier, the Board received complaints from Sri Raji Reddy on 22.06.2020 against the hot mix plants located in Saddupally Village, Abdullapurmet (M) stating that lot of air pollution is caused due to the operation of Hot Mix Plants.

The Board Officials inspected 8 no. of Respondent Hot Mix plants located in the area and the status of the hot mix plants was reviewed in the Task Force Meeting held on 29.12.2020. Based on the recommendations of the Task Force Committee, the Board issued closure orders to all the Hot Mix Plants. The closure orders issued by the Board are still in force and hot mix plants are not in operation. The details of Hot Mix Plants issued with closure order are as follows: -

Sl.No.	Name & address of the Hot mix plants
1.	R18 - M/s. Veltech Constructions, Sy.No.203P, Saddupally (V), Abdullapurmet (M), Rangareddy District
2.	R19 - M/s. S.V.Constructions (B Raghuma Reddy Constructions), Sy.No.202 & 203, Saddupally (V), Abdullapurmet (M), Rangareddy District
3.	R20 - M/s. Ambica Infra Company, Sy.No.206, Saddupally (V), Abdullapurmet (M), Rangareddy District
4.	R21 - M/s. Mayank Infra, Sy.No.205 & 206, Saddupally (V), Abdullapurmet (M), Rangareddy District
5.	R22 - M/s. P N Constructions (Ganesh Constructions), Sy.No.207, Taramathipet (V), Hayathnagar (M), Rangareddy District
6.	R23 - M/s. SPR Constructions, Sy.No.208, Saddupally (V), Abdullapurmet (M), Rangareddy District
7.	R24 - M/s. K.Chandrashekar Hot Mix Plant, Sy.No.207, Saddupally (V), Abdullapurmet (M), Rangareddy District
8.	R25 - M/s. Venkatesh Hot Mix Plant, Sy.No. 207, Saddupally (V), Abdullapurmet (M), Rangareddy District

Subsequently, the Board received complaints from Smt. Indira Reddy, Sri Shashikanth Reddy & Veda Sri against the Stone Crushers, Quarries & Hot Mix Plants located in the Abdullapurmet Mandal on 25.11.2021 stating that due to the operation of these plants, air pollution is being caused in the surrounding areas.

TSPCB officials have inspected seven (7) Respondent stone crusher units located in the area. The status of stone crushers units was reviewed in the Task Force meeting held on 16.12.2021. After detailed discussions, based on the recommendations of the Task Force Committee, 1 unit is issued with closure order & subsequently issued revocation of closure order with certain conditions and remaining 6 units were issued with directions obtaining Bank Guarantee. The details of the stone crushers issued with closure orders and directions are as follows: -

Directions:-

Sl No.	Name & address of the Stone Crushers	Order dated
1.	R7 - M/s. Yadadri Stone Crusher, Sy.No.260AA/2, 260AA1A, 260AA4, 260A3, 260A2, 260A1, 260A, Banda Raviryala, Abdullapurmet(M), Rangareddy District	Directions issued vide order dated 20.12.2021
2.	R8 - M/s. BNR Sand Manufacturing Unit (A unit of BNR Stone Crushers), Sy.No.268 & 248, Chinnaravirala (V), Hayathnagar (M), Rangareddy District	Directions issued vide order dated 20.12.2021
3.	R9 - M/s. Sri Renuka Rock Sand, Sy No.253AA, 253E & 259E, Banda Raviryala, Abdullapurmet(M), Rangareddy District	Directions issued vide order dated 20.12.2021
4.	R10 - M/s. Sai Rohit Metal Industries, Sy. No.253/A/1, 253/AA/2, 253/A/3, 253/AA/4, 253/A/A/2, 4, 253/AA/1, 3, 5 & 268, Banda Raviryala, Abdullapurmet (M), Rangareddy District	Directions issued vide order dated 20.12.2021
5.	R11 - M/s. Tirumala Rock Sand Manufacturing Unit, Sy.No.246/AA, 247/A, 247/AA&249/AA, Bandaraviryala (V), Abdullapurmet (M), Rangareddy District	Directions issued vide order dated 20.12.2021
6.	R12 - M/s. KRC Infra Projects, Sy.No.268, Chinnaravirala (V), Hayathnagar (M), Rangareddy District	Revocation orders issued vide order dated 06.04.2022
7.	R33 - M/s. Uday Stone Crushing Pvt. Ltd., Sy.No.293/1, Bandaraviryala (V), Abdullapurmet (M), Rangareddy District.	Directions issued vide order dated 20.12.2021

The unit-wise report of Hot Mix Plants, Stone Crushers and Quarries are submitted below: -

R7 - M/s. Yadadri Stone Crusher, Sy.No.260AA/2, 260AA1A, 260AA4, 260A3, 260A2, 260A1, 260A, Banda Raviryala, Abdullapurmet(M), Rangareddy District

The crusher has obtained CFO of the Board vide order dated 29.12.2021 for Rcbo Sand – 4,000 TPM, 20mm Stone Chips – 30,000 TPM, 12mm Stone Chips – 20,000 TPM & 16mm Stone Chips – 5,000 TPM which is valid upto 30.11.2031.

1. The Stone Crusher has provided covers to the conveyors for dust emission control.
2. The crusher has not provided water meter to assess the water consumption.
3. The Stone Crusher has covered the crusher and vibrating screens.

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4. The Stone Crusher has covered vibratory screen with MS Sheets.
5. The Stone Crusher has provided elevated MS dust bunker to store the stone dust and metal.
6. The Stone Crusher has covered the dust conveyors with MS Sheets.
7. The Stone Crusher has provided wind breaking walls along the boundary.
8. The crusher has provided water sprinklers at dust emanating sources viz., conveyer belts, hopper, crusher, screens etc to mitigate the fugitive emissions.
9. The crusher has developed green belt around the crusher.

During the review of the unit by the Task Force Committee on 16.12.2021, industry has obtained the CFE and was under establishment stage. The industry was directed to start operations only after obtaining CFO of the Board. The industry obtained CFO of the Board on 29.12.2021 and after providing all the control systems has started the operations.

**R8 - M/s. BNR Sand Manufacturing Unit (A unit of BNR Stone Crushers),
Sy.No.268 & 248, Chinnaravirala (V), Hayathnagar (M), Rangareddy District**

- a) The Board has issued CFO of the Board to the industry vide order dated 11.12.2017 for Manufacturing of Sand – 6,00,000 TPA which is valid upto 30.09.2022.
- b) The unit was reviewed by the Task Force Committee on 16.12.2021. Based on the recommendations of the Task Force Committee, directions were issued to the industry.
- c) The status of compliance of directions issued vide Order No. RR-I-SC/TSPCB/U-V/TF/2021-12 dated 20.12.2021 are as follows: -

S No	Directions	Compliance
1	The industry shall provide cladding to the vibrating screen so as to arrest the dust emissions.	The crusher has provided cladding to the vibrating screen
2	The industry shall cover the screen with M.S. Sheets so as to arrest the dust emissions.	The crusher has covered screen with M.S. Sheets.
3	The industry shall provide an elevated closed bunker for collection of dust and the dust conveyor has to be fully covered with M.S. Sheets. Loading of dust shall be done directly into the trucks which should be brought below the bunker / bins.	The crusher has provided closed dust bunker to store the stone dust.
4	The industry shall regularly carryout sprinkling of water at raw material loading and at transfer points to control dust emissions.	The crusher is carrying out water sprinkling at raw material loading and at transfer points.
5	The industry shall construct wind breaking walls to prevent dust spreading to the surrounding areas.	The crusher has provided wind breaking walls all along the boundary in three directions except east direction.
6	The industry shall construct metal roads within the premises.	The crusher has laid metal roads within the premises.
7	The industry shall carryout regular cleaning and wetting of the ground within the premises.	During inspection the crusher was wetting the ground within the premises.

8	The industry shall develop greenbelt such that it shall not be less than 33% of total area, preferably along the all sides of industry site, with width of not less than 5 mtrs greenbelt.	The industry has developed greenbelt all around the boundary and within vacant places in the industry premises.
9	The suspended particulate matter measured between 3mtrs and 10mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m ³ .	The Board will carry out emission monitoring. Based on the monitoring report, the crusher will be reviewed in the ensuing Task Force meeting.
10	The industry shall take all precautionary and safety measures during process operations	The representative of the crusher has informed that they are taking all safety measures.
11	The industry shall submit the Bank Guarantee of Rs.2.0 Lakhs.	Not submitted.

R9 - M/s. Sri Renuka Rock Sand, Sy No.253AA, 253E & 259E, Banda Raviryala, Abdullapurmet(M), Rangareddy District

- a) The crusher has obtained CFO vide order dated 09.04.2020 which is valid upto 28.02.2021. The industry has applied for CFO renewal and the committee reviewed the status of the crusher and not considered the CFO Application.
- d) The unit was reviewed by the Task Force Committee on 16.12.2021. Based on the recommendations of the Task Force Committee, directions were issued to the industry.
- b) The Board issued closure orders to the crusher on 20.02.2020. Subsequently, the Board issued temporary revocation of closure orders for a period upto 17.03.2022.
- c) The status of compliance of directions issued vide Order No. RR-I-SC/TSPCB/U-V/TF/2021-12 dated 18.09.2021 & 20.12.2021 and the compliance status are as follows.

S No	Directions	Compliance
1	The industry shall provide cladding to the vibrating screen so as to arrest the dust emissions.	The crusher has provided cladding to the vibrating screen
2	The industry shall cover the screen with M.S. Sheets so as to arrest the dust emissions.	The crusher has covered screen with M.S. Sheets and same were damaged.
3	The industry shall provide an elevated closed bunker for collection of dust and the dust conveyor has to be fully covered with M.S. Sheets. Loading of dust shall be done directly into the trucks which should be brought below the bunker / bins.	The crusher has not provided closed dust bunker to store the stone dust. However, they have provided 20ft MS Sheets to cover the dust storage area and same was damaged.
4	The industry shall regularly carryout sprinkling of water at raw material loading and at transfer points to control dust emissions.	The crusher was carrying water sprinklers at transfer points.
5	The industry shall construct wind breaking walls to prevent dust spreading to the	The crusher has not provided wind breaking walls two sides,

	surrounding areas.	3 rd side of the crusher the wind breaking walls of M/s. Sai Rohit Metal Crusher covered and 4 th side is covered with hill area
6	The industry shall construct metal roads within the premises.	The crusher has laid metal roads within the premises. However, dust accumulated within the premises.
7	The industry shall carryout regular cleaning and wetting of the ground within the premises.	During inspection the crusher was wetting the ground within the premises.
8	The industry shall develop greenbelt such that it shall not be less than 33% of total area, preferably along the all sides of industry site, with width of not less than 5 mtrs greenbelt.	Not developed 33 % green belt. Developed green belt along the boundary with one line.
9	The suspended particulate matter measured between 3mtrs and 10mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m ³ .	The Board will carry out emission monitoring. Based on the monitoring report, the crusher will be reviewed in the ensuing Task Force meeting.
10	The industry shall take all precautionary and safety measures during process operations	The representative of the crusher has informed that they are taking all safety measures.

Remarks:-

The industry has not complied with certain consent conditions stipulated in the consent order. The stone crusher will be reviewed in the ensuing Task Force Committee to take further action.

R10 - M/s. Sai Rohit Metal Industries, Sy. No.253/A/1, 253/AA/2, 253/A/3, 253/AA/4, 253/A/A/2, 4, 253/AA/1, 3, 5 & 268, Banda Raviryala, Abdullapurmet (M), Rangareddy District.

- 1) The crusher has obtained CFO vide order dated 25.10.2021 which is valid upto 28.02.2031.
- 2) The Board issued closure orders to the crusher on 20.02.2020. Subsequently, the Board issued temporary revocation of closure orders for a period upto 17.03.2022.
- 3) The compliance status of the directions dated: 26.03.2021 & 20.12.2021 are as follows:

S No	Directions	Compliance
1	The industry shall provide cladding to the vibrating screen so as to arrest the dust emissions.	The crusher has provided cladding to the vibrating screen
2	The industry shall cover the screen with M.S. Sheets so as to arrest the dust emissions.	The crusher has covered screen with M.S. Sheets.
3	The industry shall provide an elevated closed bunker for collection of dust and the dust conveyor has to be fully covered with M.S. Sheets. Loading of dust shall be done	The crusher has provided closed dust bunker to store the stone dust.

	directly into the trucks which should be brought below the bunker / bins.	
4	The industry shall regularly carryout sprinkling of water at raw material loading and at transfer points to control dust emissions.	The crusher was carrying water sprinklers at transfer points.
5	The industry shall construct wind breaking walls to prevent dust spreading to the surrounding areas.	The industry has provided 2 sides wind breaking walls with MS Sheets and one side hill area. The industry has not covered the 4 th side.
6	The industry shall construct metal roads within the premises.	The crusher has laid metal roads within the premises.
7	The industry shall carryout regular cleaning and wetting of the ground within the premises.	During inspection the crusher was wetting the ground within the premises with dedicated water tanker.
8	The industry shall develop greenbelt such that it shall not be less than 33% of total area, preferably along the all sides of industry site, with width of not less than 5 mtrs greenbelt.	Developed green belt along the boundary. Not developed 33 % green belt.
9	The suspended particulate matter measured between 3mtrs and 10mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m ³ .	The Board will carry out emission monitoring. Based on the monitoring report, the crusher will be reviewed in the ensuing Task Force meeting.
10	The industry shall take all precautionary and safety measures during process operations	The representative of the crusher has informed that they are taking all safety measures.
11	The industry shall submit Bank Guarantee of Rs.1.0 Lakh.	Not submitted.

R11 - M/s. Tirumala Rock Sand Manufacturing Unit, Sy.No.246/AA, 247/A, 247/AA&249/AA, Bandaraviryala (V), Abdullapurmet (M), Rangareddy District.

- a) The crusher has obtained CFO vide order dated 21.10.2021 which is valid upto 31.12.3030.
- b) The Board issued closure orders to the crusher on 11.12.2019. Subsequently, the Board issued Revocation of closure orders vide order dated 29.01.2020. The Board has issued directions to the industry for non-compliance of Board conditions vide order dated 26.03.2021.
- c) Compliance of Directions vide Order No. RR-I-SC/TSPCB/U-V/TF/2021-13 Date: 26.03.2021 & 20.12.2021

S No	Directions	Compliance
1	The industry shall provide cladding to the vibrating screen so as to arrest the dust emissions.	The crusher has provided cladding to the vibrating screen

2	The industry shall cover the screen with M.S. Sheets so as to arrest the dust emissions.	The crusher has covered screen with M.S. Sheets.
3	The industry shall provide an elevated closed bunker for collection of dust and the dust conveyor has to be fully covered with M.S. Sheets. Loading of dust shall be done directly into the trucks which should be brought below the bunker / bins.	The crusher has provided closed dust bunker to store the stone dust.
4	The industry shall regularly carryout sprinkling of water at raw material loading and at transfer points to control dust emissions.	The crusher is carrying out water sprinkling at raw material loading and at transfer points.
5	The industry shall construct wind breaking walls to prevent dust spreading to the surrounding areas.	The industry has provided wind breaking walls around the crusher to prevent dust spreading to the surrounding areas in 3 directions except east direction.
6	The industry shall construct metal roads within the premises.	The crusher has laid metal roads within the premises.
7	The industry shall carryout regular cleaning and wetting of the ground within the premises.	During inspection the crusher was wetting the ground within the premises.
8	The industry shall develop greenbelt such that it shall not be less than 33% of total area, preferably along the all sides of industry site, with width of not less than 5 mtrs greenbelt.	The industry has developed greenbelt all around the boundary.
9	The suspended particulate matter measured between 3mtrs and 10mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m ³ .	The Board will carry out emission monitoring. Based on the monitoring report, the crusher will be reviewed in the ensuing Task Force meeting.
10	The industry shall take all precautionary and safety measures during process operations	The representative of the crusher has informed that they are taking all safety measures.
11	The industry shall submit the Bank Guarantee of Rs.1.0 Lakh.	Not submitted.

R11(A) - M/s. Tirumala Rock Sand Manufacturing Unit (Mine No.32A), Sy.No.268, Bandaraviryala (V), Abdullapurmet (M), Rangareddy District

The stone metal quarry is operating without obtaining Consent for Operation of the Board. The Board issued show cause notice for operating without obtaining consent of the Board.

R12 - M/s. KRC Infra Projects, Sy.No.268, Chinnaravirala (V), Hayathnagar (M), Rangareddy District

1. The Board has issued CFO of the Board to the industry vide order dated 02.03.2022 for Stone Metals (40 mm, 20mm & 12mm)- 70 TPD & Robo Sand-108 TPD which is valid upto 31.12.2027.

2. The Board has issued closure order to the industry for non-compliance of Board conditions vide order dated 26.03.2021. Subsequently, the Board issued Temporary Revocation of Closure orders with certain conditions. The crusher has provided cladding to the vibrating screen so as to arrest the dust emissions.
3. The crusher has not provided closed dust bunker to store the stone dust. The crusher has not provided MS Sheets to belt conveyors.
4. The crusher has provided water meter to assess the water consumption.
5. The crusher has provided green mesh along the boundaries 3 sides instead of wind breaking walls.
6. The crusher has provided water sprinklers at dust emanating sources viz., conveyer belts, hopper, crusher, screens etc to mitigate the fugitive emissions.
7. The crusher has laid metal roads within the premises
8. The crusher has not laid BT Road / CC Road from mine to Crusher.
9. The crusher has developed green belt in vacant places but not 33%.
10. The crusher has provided green mesh to the dust belt conveyor.

R12 (A) - M/s. KRC Infra Projects (5.038 Ha Rough Stone & Road Metal Quarry), Sy.No.268, Bandaraviryala (Chinnaraviryala) (V), Abdullapurmet (erstwhile Hayathnaqar) (M), Rangareddy District

1. M/s. KRC Infra Projects (5.038 Ha Rough Stone & Road Metal Quarry) has obtained Environmental Clearance from the State Level Environment Impact Assessment Authority (SEIAA), T.S vide EC Order No. SEIAA/TS/OL/RRD-231/2018, dated 19.03.2018 for Mining of Rough Stone & Road Metal-21,336.0 m³/annum.
2. The mine has obtained CFO of the Board vide order dated 07.05.2018 with a validity period upto 30.04.2023
3. It is a semi-mechanized open cast quarry. After breaking the mineral into required size by drilling and blasting. It is directly loaded into the trucks. It is reported that the life of the Mine is estimated as 13 years. The total mine lease area is 5.038 Ha (Ac.1245) i.e., Ac.6.0 in A-Zone (Block NO.9A) & Ac. 4.0 in B-Zone (Block No.9B) and Ac.2.45 in Common area in Bandaraviryala Mining Zone.
4. The mine has provided water sprinklers to suppress the dust generated from haul roads, mine working faces etc., during the mining operation and due to plying of the vehicles.

R13 - M/s. Padamavathi Metal Industry, Sy.No.268, Bandaraviryal (V), Abdullapurmet (M), Rangareddy District (Mine).

The stone metal quarry is operating without obtaining Consent for Operation of the Board. The Board issued show cause notice for operating without obtaining consent of the Board.

R14 - M/s. Sai Baba Metal Industry, Sy.No.268, Bandaraviryal (V), Abdullapurmet (M), Rangareddy District (Mine)

The stone metal quarry is operating without obtaining Consent for Operation of the Board. The Board issued show cause notice for operating without obtaining consent of the Board.

R18 -M/s. Veltech Constructions, Sy.No.203P, Saddupally (V), Abdullapurmet (M), Rangareddy District

- i) M/s. Veltech Constructions, is located at Sy.No.203P, Saddupally (V), Abdullapurmet (M), Rangareddy District and involved in operation of Hotmix plant.
- ii) The Hot Mix Plant has obtained Consent for Operation of the Board vide order dated 03.02.2021 which is valid for a period upto 31.12.2025.

- iii) The Board has received a complaint from Ch. Raji Reddy on 22.06.2020 for causing air pollution in the surrounding area and causing crop damage.
- iv) In this regard, the Board has issued showcause notice to the Hot Mix Plant vide letter dated: 03.10.2020.
- v) The issue was reviewed in Task force committee meeting and committee recommended to issue closure order to the Hot Mix Plant. Accordingly, the Board issued closure order vide order dated: 05.01.2021.
- vi) Subsequently, the Board has addressed a letter dated: 22.01.2021 to the Tahsildar, Abdullapurmet (M) requesting action to be taken on closure order issued to the Hot Mix Plant.
- vii) The Hot Mix Plant has requested for revocation of closure order vide letter dated: 08.02.2021.
- viii) In this regard the issue was placed in Task force committee hearing held on 16.03.2021. The committee after detailed discussions recommended not to consider the industry request for revocation of closure orders and communicated the same to the Hot Mix Plant vide letter dated: 26.03.2021.
- ix) It is to submit that, W.P. No. 15508 of 2021 was filed by P. Veda Sri D/o. Late P. Ram Reddy with following request is pending with the Hon'ble High Court:
 "to issue an appropriate writ, order or direction more particularly one in the nature of "Writ of Mandamus" by declaring the action of Respondent 2 in not acting on the closure orders vide order No. 15-RR-1/TSPCB/ZO-HYD/TF/2021 1617, 1625, 1629, 1631,1623, 1621,1519 and 1627 dated 05.01.2021 and thereby not taking steps for closure of the Hot Mix Plants of the Respondents No.4 to 11 situated at Saddupally Village, Abdullapurmet (M), Ranga Reddy District as illegal, arbitrary, unjust, unreasonable and amounts to failure to discharge its duty and consequently direct the Respondents No.2 and 3 to act on the said closure orders by seizing the said Hot Mix Plants of the Respondents No.4 to 11 situated at Saddupally village, Abdullapurmet (M), Ranga Reddy District". The Hot Mix Plant i.e., M/s. Veltech Constructions is one of the respondent.
- x) Subsequently, the complainants and the industries filed a writ petition before the Hon'ble High Court in W.P.Nos. 19532, 19676, 19678, 19706 and 19713 of 2021. The Hon'ble High Court vide order dated 05.11.2021 has disposed the case stating the following:
 "It has been stated that because some interim orders were passed earlier, the petitioners' units are operating with full strength, though there are closure orders. Resultantly, the Tahsildar, Abdullapurmet Mandal, is directed to ensure that the subject units are closed completely. The industries, in the light of the closure orders, shall be closed down all operations forthwith. The petitioners shall be free to challenge the closure orders by taking resource to appropriate legal remedies available under the law."
- xi) Accordingly, the Revenue Authorities along with Board Officials seized the generator.

R19 - M/s. S.V.Constructions (B Raghuma Reddy Constructions), Sy.No.202 & 203, Saddupally (V), Abdullapurmet (M), Rangareddy District

- a) M/s. B.Raghuma Reddy (Civil Contractors), is located at Sy.No.202 & 203, Tharamathipet (V), Hayathnagar (M), Rangareddy District and involved in operation of Hot Mix Plant.
- b) The Hot Mix Plant has obtained Consent for Operation of the Board vide order dated 12.01.2021 which is valid for a period upto 30.11.2023.
- c) The Board has received a complaint from Ch. Raji Reddy on 22.06.2020 for causing air pollution in the surrounding area and causing crop damage.
- d) In this regard, the Board has issued showcause notice to the Hot Mix Plant vide letter dated: 03.10.2020.

- e) The issue was reviewed in Task force committee meeting and committee recommended to issue closure order to the Hot Mix Plant. Accordingly, the Board issued closure order vide order dated: 05.01.2021.
- f) Subsequently, the Board has addressed a letter dated: 22.01.2021 to the Tahsildar, Abdullapurmet (M) requesting action to be taken on closure order issued to the Hot Mix Plant.
- g) It is to submit that, W.P. No. 15508 of 2021 was filed by P. Veda Sri D/o. Late P. Ram Reddy with following request is pending with the Hon'ble High Court:
 "to issue an appropriate writ, order or direction more particularly one in the nature of "Writ of Mandamus" by declaring the action of Respondent 2 in not acting on the closure orders vide order No. 15-RR-1/TSPCB/ZO-HYD/TF/2021 1617, 1625, 1629, 1631,1623, 1621,1619 and 1627 dated 05.01.2021 and thereby not taking steps for closure of the Hot Mix Plants of the Respondents No.4 to 11 situated at Saddupally Village, Abdullapurmet (M), Ranga Reddy District as illegal, arbitrary, unjust, unreasonable and amounts to failure to discharge its duty and consequently direct the Respondents No.2 and 3 to act on the said closure orders by seizing the said Hot Mix Plants of the Respondents No.4 to 11 situated at Saddupally village, Abdullapurmet (M), Ranga Reddy District". The Hot Mix Plant i.e., M/s. B.Raghuma Reddy is one of the respondent.
- j. Subsequently, the complainants and the industries filed a writ petition before the Hon'ble High Court in W.P.Nos. 19532, 19676, 19678, 19706 and 19713 of 2021. The Hon'ble High Court vide order dated 05.11.2021 has disposed the case stating the following:
 "It has been stated that because some interim orders were passed earlier, the petitioners' units are operating with full strength, though there are closure orders. Resultantly, the Tahsildar, Abdullapurmet Mandal, is directed to ensure that the subject units are closed completely. The industries, in the light of the closure orders, shall be closed down all operations forthwith. The petitioners shall be free to challenge the closure orders by taking resource to appropriate legal remedies available under the law."
- K. Accordingly, the Revenue Authorities along with Board Officials seized the generator.

R20 - M/s. Ambica Infra Company, Sy.No.206, Saddupally (V), Abdullapurmet (M), Rangareddy District

- a) M/s. Ambica Infra Company is located at Sy.No.206, Tharamathipet (V), Hayathnagar (M), Rangaeredy District and involved in operation of Hot Mix Plant.
- b) The Hot Mix Plant has obtained Consent for Operation of the Board vide order dated 10.01.2018 which is valid for a period upto 31.12.2020.
- c) The Board has received a complaint from Ch. Raji Reddy on 22.06.2020 for causing air pollution in the surrounding area and causing crop damage.
- d) In this regard, the Board has issued showcause notice to the Hot Mix Plant vide letter dated: 03.10.2020.
- e) The issue was reviewed in Task force committee meeting and committee recommended to issue closure order to the Hot Mix Plant. Accordingly, the Board issued closure order vide order dated: 05.01.2021.
- f) Subsequently, the Board has addressed a letter dated: 22.01.2021 to the Tahsildar, Abdullapurmet (M) requesting action to be taken on closure order issued to the Hot Mix Plant.
- g) It is to submit that, W.P. No. 15508 of 2021 was filed by P. Veda Sri D/o. Late P. Ram Reddy with following request is pending with the Hon'ble High Court:
 "to issue an appropriate writ, order or direction more particularly one in the nature of "Writ of Mandamus" by declaring the action of Respondent 2 in not acting on the closure orders vide order No. 15-RR-1/TSPCB/ZO-HYD/TF/2021

- 1617, 1625, 1629, 1631,1623, 1621,1619 and 1627 dated 05.01.2021 and thereby not taking steps for closure of the Hot Mix Plants of the Respondents No.4 to 11 situated at Saddupally Village, Abdullapurment (M), Ranga Reddy District as illegal, arbitrary, unjust, unreasonable and amounts to failure to discharge its duty and consequently direct the Respondents No.2 and 3 to act on the said closure orders by seizing the said Hot Mix Plants of the Respondents No.4 to 11 situated at Saddupally village, Abdullapurmet (M), Ranga Reddy District". The Hot Mix Plant i.e., M/s. B.Raghuma Reddy is one of the respondent.
- k. Subsequently, the complainants and the industries filed a writ petition before the Hon'ble High Court in W.P.Nos. 19532, 19676, 19678, 19706 and 19713 of 2021. The Hon'ble High Court vide order dated 05.11.2021 has disposed the case stating the following:
- "It has been stated that because some interim orders were passed earlier, the petitioners' units are operating with full strength, though there are closure orders. Resultantly, the Tahsildar, Abdullapurmet Mandal, is directed to ensure that the subject units are closed completely. The industries, in the light of the closure orders, shall be closed down all operations forthwith. The petitioners shall be free to challenge the closure orders by taking resource to appropriate legal remedies available under the law."
- l. Accordingly, the Revenue Authorities along with Board Officials seized the generator.

R21 - M/s. Mayank Infra, Sy.No.205 & 206, Saddupally (V), Abdullapurmet (M), Rangareddy District

- i) M/s. Mayank Infra, is located at Sy.No.205 & 206, Saddupally (V), Abdullapurmet(M), Rangareddy District., and involved in operation of Hotmix plant.
- ii) The Hot Mix Plant has obtained Consent for Operation of the Board vide order dated 05.02.2021 which is valid for a period upto 31.12.2025.
- iii) The Board has received a complaint from Ch. Raji Reddy on 22.06.2020 for causing air pollution in the surrounding area and causing crop damage.
- iv) In this regard, the Board has issued showcause notice to the Hot Mix Plant vide letter dated: 03.10.2020.
- v) The issue was reviewed in Task force committee meeting and committee recommended to issue closure order to Hot Mix Plant vide order dated: 05.01.2021.
- vi) Subsequently, the Board has addressed a letter dated: 22.01.2021 to the Tahsildar, Abdullapurmet (M) requesting action to be taken on closure order issued to the Hot Mix Plant.
- vii) It is to submit that, W.P. No. 15508 of 2021 was filed by P. Veda Sri D/o. Late P. Ram Reddy with following request is pending with the Hon'ble High Court: "to issue an appropriate writ, order or direction more particularly one in the nature of "Writ of Mandamus" by declaring the action of Respondent 2 in not acting on the closure orders vide order No. 15-RR-1/TSPCB/ZO-HYD/TF/2021 1617, 1625, 1629, 1631,1623, 1621,1619 and 1627 dated 05.01.2021 and thereby not taking steps for closure of the Hot Mix Plants of the Respondents No.4 to 11 situated at Saddupally Village, Abdullapurment (M), Ranga Reddy District as illegal, arbitrary, unjust, unreasonable and amounts to failure to discharge its duty and consequently direct the Respondents No.2 and 3 to act on the said closure orders by seizing the said Hot Mix Plants of the Respondents No.4 to 11 situated at Saddupally village, Abdullapurmet (M), Ranga Reddy District". The Hot Mix Plant i.e., M/s. Veltech Constructions is one of the respondent.
- viii) Subsequently, the complainants and the industries filed a writ petition before the Hon'ble High Court in W.P.Nos. 19532, 19676, 19678, 19706 and 19713

of 2021. The Hon'ble High Court vide order dated 05.11.2021 has disposed the case stating the following:

"It has been stated that because some interim orders were passed earlier, the petitioners' units are operating with full strength, though there are closure orders. Resultantly, the Tahsildar, Abdullapurmet Mandal, is directed to ensure that the subject units are closed completely. The industries, in the light of the closure orders, shall be closed down all operations forthwith. The petitioners shall be free to challenge the closure orders by taking recourse to appropriate legal remedies available under the law."

- ix) Accordingly, the Revenue Authorities along with Board Officials seized the generator.

R22 - M/s. P N Constructions (Ganesh Constructions), Sy.No.207, Taramathipet (V), Hayathnagar (M), Rangareddy District

- a) M/s. P N Constructions, is located at Sy.No.207, Tharamathipet (V), Hayathnagar (M), Rangareddy District and involved in operation of Hotmix plant.
- b) The Hot Mix Plant has obtained Consent for Operation of the Board vide order dated 02.04.2018 which is valid for a period upto 28.02.2023.
- c) The Board has received a complaint from Ch. Raji Reddy on 22.06.2020 for causing air pollution in the surrounding area and causing crop damage.
- d) In this regard, the Board has issued showcause notice to the Hot Mix Plant vide letter dated: 03.10.2020.
- e) The issue was reviewed in Task force committee meeting and committee recommended to issue closure order to the Hot Mix Plant. Accordingly, the Board issued closure order vide order dated: 05.01.2021.
- f) Subsequently, the Board has addressed a letter dated: 22.01.2021 to the Tahsildar, Abdullapurmet (M) requesting action to be taken on closure order issued to the Hot Mix Plant.
- g) In this regard, the Board has addressed a letter dated: 26.07.2021 to the Tahsildar, Abdullapurmet (M) informing that, the closure order issued to the Hot Mix Plant are still in force and requested to seize the DG Set of the industry issued with closure order.
- h) It is to submit that, W.P. No. 15508 of 2021 was filed by P. Veda Sri D/o. Late P. Ram Reddy with following request is pending with the Hon'ble High Court:
"to issue an appropriate writ, order or direction more particularly one in the nature of "Writ of Mandamus" by declaring the action of Respondent 2 in not acting on the closure orders vide order No. 15-RR-1/TSPCB/ZO-HYD/TF/2021 1617, 1625, 1629, 1631,1623, 1621,1619 and 1627 dated 05.01.2021 and thereby not taking steps for closure of the Hot Mix Plants of the Respondents No.4 to 11 situated at Saddupally Village, Abdullapurmet (M), Ranga Reddy District as illegal, arbitrary, unjust, unreasonable and amounts to failure to discharge its duty and consequently direct the Respondents No.2 and 3 to act on the said closure orders by seizing the said Hot Mix Plants of the Respondents No.4 to 11 situated at Saddupally village, Abdullapurmet (M), Ranga Reddy District". The Hot Mix Plant i.e., M/s. P N Constructions is one of the respondent.
- j. Subsequently, the complainants and the industries filed a writ petition before the Hon'ble High Court in W.P.Nos. 19532, 19676, 19678, 19706 and 19713 of 2021. The Hon'ble High Court vide order dated 05.11.2021 has disposed the case stating the following:

"It has been stated that because some interim orders were passed earlier, the petitioners' units are operating with full strength, though there are closure orders. Resultantly, the Tahsildar, Abdullapurmet Mandal, is directed to ensure that the subject units are closed completely. The industries, in the light of the closure orders, shall be closed down all

operations forthwith. The petitioners shall be free to challenge the closure orders by taking resource to appropriate legal remedies available under the law."

- k. Accordingly, the Revenue Authorities along with Board Officials seized the generator.

R23 - M/s. SPR Constructions, Sy.No.208, Saddupally (V), Abdullapurmet (M), Rangareddy District

- i) M/s. SPR Constructions, is located at Sy.No.208, Saddupally (V), Abdullapurmet (M), Rangareddy District and involved in operation of Hotmix plant.
- ii) The petitioner has obtained Consent for Operation of the Board vide order dated 10.01.2018 which is valid for a period upto 31.12.2020 with a condition in Schedule-B SI No. 7 stating that, "*the industry shall operate only after obtaining permanent revocation of closure order of the Board*".
- iii) The Board has received a complaint from Ch. Raji Reddy on 22.06.2020 for causing air pollution in the surrounding area and causing crop damage.
- iv) In this regard, the Board has issued showcause notice to the Hot Mix Plant vide letter dated: 03.10.2020.
- v) The issue was reviewed in Task force committee meeting and committee recommended to issue closure order to the Hot Mix Plant vide order dated: 05.01.2021.
- vi) Subsequently, the Board has addressed a letter dated: 22.01.2021 to the Tahsildar, Abdullapurmet (M) requesting action to be taken on closure order issued to the Hot Mix Plant.
- vii) It is to submit that, W.P. No. 15508 of 2021 was filed by P. Veda Sri D/o. Late P. Ram Reddy with following request is pending with the Hon'ble High Court:
 "to issue an appropriate writ, order or direction more particularly one in the nature of "Writ of Mandamus" by declaring the action of Respondent 2 in not acting on the closure orders vide order No. 15-RR-1/TSPCB/ZO-HYD/TF/2021 1617, 1625, 1629, 1631,1623, 1621,1619 and 1627 dated 05.01.2021 and thereby not taking steps for closure of the Hot Mix Plants of the Respondents No.4 to 11 situated at Saddupally Village, Abdullapurmet (M), Ranga Reddy District as illegal, arbitrary, unjust, unreasonable and amounts to failure to discharge its duty and consequently direct the Respondents No.2 and 3 to act on the said closure orders by seizing the said Hot Mix Plants of the Respondents No.4 to 11 situated at Saddupally village, Abdullapurmet (M), Ranga Reddy District". The Hot Mix Plant i.e., M/s. SPR Constructions is one of the respondent.
- viii) Subsequently, the complainants and the industries filed a writ petition before the Hon'ble High Court in W.P.Nos. 19532, 19676, 19678, 19706 and 19713 of 2021. The Hon'ble High Court vide order dated 05.11.2021 has disposed the case stating the following:
 "It has been stated that because some interim orders were passed earlier, the petitioners' units are operating with full strength, though there are closure orders. Resultantly, the Tahsildar, Abdullapurmet Mandal, is directed to ensure that the subject units are closed completely. The industries, in the light of the closure orders, shall be closed down all operations forthwith. The petitioners shall be free to challenge the closure orders by taking resource to appropriate legal remedies available under the law."
- ix) Accordingly, the Revenue Authorities along with Board Officials seized the generator.

**R24 - M/s. K.Chandrashekar Hot Mix Plant, Sy.No.207, Saddupally (V),
Abdullapurmet (M), Rangareddy District**

- i) M/s. K. Chandrashekar Hot Mix Plant is located at Sy.No.207, Saddupally (V), Abdullapurmet (M), Rangareddy District and involved in operation of Hotmix plant.
- ii) The petitioner has obtained Consent for Operation of the Board vide order dated 20.02.2021 which is valid for a period upto 31.01.2026.
- iii) The Board has received a complaint from Ch. Raji Reddy on 22.06.2020 for causing air pollution in the surrounding area and causing crop damage.
- iv) In this regard, the Board has issued show cause notice to the Hot Mix Plant vide letter dated: 03.10.2020.
- v) The issue was reviewed in Task force committee meeting and committee recommended to issue closure order to the Hot Mix Plant vide order dated: 05.01.2021.
- vi) Subsequently, the Board has addressed a letter dated: 22.01.2021 to the Tahsildar, Abdullapurmet (M) requesting action to be taken on closure order issued to the Hot Mix Plant.
- vii) It is to submit that, W.P. No. 15508 of 2021 was filed by P. Veda Sri D/o. Late P. Ram Reddy with following request is pending with the Hon'ble High Court:
"to issue an appropriate writ, order or direction more particularly one in the nature of "Writ of Mandamus" by declaring the action of Respondent 2 in not acting on the closure orders vide order No. 15-RR-1/TSPCB/ZO-HYD/TF/2021 1617, 1625, 1629, 1631,1623, 1621,1619 and 1627 dated 05.01.2021 and thereby not taking steps for closure of the Hot Mix Plants of the Respondents No.4 to 11 situated at Saddupally Village, Abdullapurmet (M), Ranga Reddy District as illegal, arbitrary, unjust, unreasonable and amounts to failure to discharge its duty and consequently direct the Respondents No.2 and 3 to act on the said closure orders by seizing the said Hot Mix Plants of the Respondents No.4 to 11 situated at Saddupally village, Abdullapurmet (M), Ranga Reddy District". The Hot Mix Plant i.e., M/s. SPR Constructions is one of the respondent.
- viii) Subsequently, the complainants and the industries filed a writ petition before the Hon'ble High Court in W.P.Nos. 19532, 19676, 19678, 19706 and 19713 of 2021. The Hon'ble High Court vide order dated 05.11.2021 has disposed the case stating the following:
"It has been stated that because some interim orders were passed earlier, the petitioners' units are operating with full strength, though there are closure orders. Resultantly, the Tahsildar, Abdullapurmet Mandal, is directed to ensure that the subject units are closed completely. The industries, in the light of the closure orders, shall be closed down all operations forthwith. The petitioners shall be free to challenge the closure orders by taking resource to appropriate legal remedies available under the law."
- ix) Accordingly, the Revenue Authorities along with Board Officials seized the generator.

**R25 - M/s. Venkatesh Hot Mix Plant, Sy.No. 207, Saddupally (V),
Abdullapurmet (M), Rangareddy District**

- i) M/s. Venkatesh Hot Mix Plant is located at Sy.No.207, Saddupally (V), Abdullapurmet (M), Rangareddy District and involved in operation of Hot mix plant.
- ii) The Hot Mix Plant has not obtained Consent for Operation of the Board.
- iii) The Board has received a complaint from Ch. Raji Reddy on 22.06.2020 for causing air pollution in the surrounding area and causing crop damage.

- iv) In this regard, the Board has issued show cause notice to the Hot Mix Plant vide letter dated: 15.09.2021.
- v) The issue was reviewed in Task force committee meeting and committee recommended to issue closure order to the Hot Mix Plant vide order dated 30.10.2021.
- vi) Subsequently, the Board has addressed a letter dated: 22.01.2021 to the Tahsildar, Abdullapurmet (M) requesting action to be taken on closure order issued to the Hot Mix Plant.
- vii) It is to submit that, W.P. No. 15508 of 2021 was filed by P. Veda Sri D/o. Late P. Ram Reddy with following request is pending with the Hon'ble High Court:
 "to issue an appropriate writ, order or direction more particularly one in the nature of "Writ of Mandamus" by declaring the action of Respondent 2 in not acting on the closure orders vide order No. 15-RR-1/TSPCB/ZO-HYD/TF/2021 1617, 1625, 1629, 1631,1623, 1621,1619 and 1627 dated 05.01.2021 and thereby not taking steps for closure of the Hot Mix Plants of the Respondents No.4 to 11 situated at Saddupally Village, Abdullapurmet (M), Ranga Reddy District as illegal, arbitrary, unjust, unreasonable and amounts to failure to discharge its duty and consequently direct the Respondents No.2 and 3 to act on the said closure orders by seizing the said Hot Mix Plants of the Respondents No.4 to 11 situated at Saddupally village, Abdullapurmet (M), Ranga Reddy District". The Hot Mix Plant i.e., M/s. SPR Constructions is one of the respondent.
- viii) Subsequently, the complainants and the industries filed a writ petition before the Hon'ble High Court in W.P.Nos. 19532, 19676, 19678, 19706 and 19713 of 2021. The Hon'ble High Court vide order dated 05.11.2021 has disposed the case stating the following:
 "It has been stated that because some interim orders were passed earlier, the petitioners' units are operating with full strength, though there are closure orders. Resultantly, the Tahsildar, Abdullapurmet Mandal, is directed to ensure that the subject units are closed completely. The industries, in the light of the closure orders, shall be closed down all operations forthwith. The petitioners shall be free to challenge the closure orders by taking recourse to appropriate legal remedies available under the law."
- ix) Accordingly, the Revenue Authorities along with Board Officials seized the generator.

R30 - M/s. Rock Crushing India Pvt. Ltd., Sy.No.268, Chinnaraviryala (V), Abdullapurmet (M), Rangareddy District:

- 1) The crusher has obtained CFO vide order dated 19.08.2021 which is valid upto 31.01.2031.
- 2) The industry has provided water sprinklers at all conveyors to avoid the dust emissions from the process.
- 3) The industry covered the sand conveyor with aluminum sheets to arrest the dust emissions.
- 4) The industry has provided 5 Nos. of separate elevated bunkers to hold the products.
- 5) The industry has provided metal roads within the industry premises.
- 6) The industry has provided cladding to the 2 Nos. of screens.
- 7) The crusher has provided wind breaking walls 3 sides and one side ramp is existing.
- 8) The industry has developed green belt in vacant places.

R31 - M/s. Shona Engineers (Mine), Sy.No.268, Chinnaraviryala (V), Abdullapurmet (M), Rangareddy District.

The stone metal quarry is operating without obtaining Consent for Operation of the Board. The Board issued show cause notice for operating without obtaining consent of the Board.

**R32 - M/s. BNR Stone Crushers (Mine), Sy.No.268, Chinnaraviryala (V),
Abdullapurmet (M), Rangareddy District**

The stone metal quarry is operating without obtaining Consent for Operation of the Board. The Board issued show cause notice for operating without obtaining consent of the Board.

**R33 - M/s. Uday Stone Crushing Pvt. Ltd., Sy.No.293/1, Bandaraviryala (V),
Abdullapurmet (M), Rangareddy District**

- a) The crusher has obtained CFO vide order dated 21.01.2019 which is valid upto 31.01.2023.
- b) The Board issued closure orders to the crusher on 31.10.2018. Subsequently, the Board issued Temporary Revocation of closure orders vide order dated 18.09.2021 for a period upto 18.03.2022.
- c) Compliance of Directions vide Order No. RR-I-SC/TSPCB/U-V/TF/2021-24 Date: 18.09.2021 & 20.12.2021

S No	Directions	Compliance
1	The crusher shall scrupulously comply with the CFO & HWA Authorization Condition.	The crusher has to develop additional green belt, regularly wet the premises to suppress the dust generated.
2	The industry shall provide / maintain cladding to the vibrating screen so as to arrest the dust emissions.	The crusher has provided cladding to the vibrating screen
3	The industry shall cover the screen with M.S. Sheets so as to arrest the dust emissions.	The crusher has covered screen with M.S. Sheets.
4	The industry shall provide an elevated closed bunker for collection of dust.	The crusher has provided closed dust bunker to store the stone dust.
5	The industry shall regularly carryout sprinkling of water at raw material loading and at transfer points to control dust emissions.	The crusher is carrying out water sprinkling at raw material loading and at transfer points.
6	The industry shall construct wind breaking walls to prevent dust spreading to the surrounding areas.	The industry has provided wind breaking walls around the crusher to prevent dust spreading to the surrounding areas in 3 sides another side is having ramp with a height of 15 to 20ft.
7	The industry shall construct metal roads within the premises.	The crusher has laid metal roads within the premises.
8	The industry shall carryout regular cleaning and wetting of the ground within the premises.	During inspection the crusher was wetting the ground within the premises.
9	The industry in coordination with other crushers in the stretch, shall deploy tankers for water spraying on the Kutcha Road from the Saddupally 'X' Road (approach road) and ensure that no dust is	The association has provided common tanker for water sprinkling.

	spread to the surrounding areas during the vehicular movement.	
10	The industry shall develop greenbelt such that it shall not be less than 33% of total area, preferably along the all sides of industry site, with width of not less than 5 mtrs greenbelt.	The industry has developed thick greenbelt all around the boundary.
11	The industry shall submit Bank Guarantee of Rs.1.0 Lakh.	The industry submitted Bank Guarantee dated 30.01.2021 for Rs. 1 Lakh which is valid upto 28.02.2023

Place: Hyderabad

Date: 20.04.2022

ENVIRONMENTAL ENGINEER(FAC)
ENVIRONMENTAL ENGINEER
T.S. Pollution Control Board
Regional Office - I, R.R. District.

Report dated 20.04.2022 of the Telangana State Pollution Control Board (Respondent No. 4) in OA No. 9 of 2022 filed by Sri Pisati Indira Reddy, R/o. Pedda Amberpet Village, Abdullapurmet Mandal, Rangareddy District against Stone Crushing, Quarries & Hot Mix Units operating in Abdullapurmet Mandal, Rangareddy District and Deshmukhi Village, Pochampally (M), Yadadri Bhuvanagiri District.

It is to submit that an OA No. 9 of 2022 filed by Sri Pisati Indra Reddy, R/o. Pedda Amberpet Village, Abdullapurmet Mandal, Rangareddy District against Stone Crushing, Quarries & Hot Mix Units operating in Abdullapurmet Mandal, Rangareddy District and Deshmukhi Village, Pochampally (M), Yadadri Bhuvanagiri District on air pollution due to the operation of the units.

In this regard, the following is submitted:

In this regard, the status report of the units located in Deshmukhi Village, Pochampally (M), Yadadri Bhuvanagiri District is submitted below:

Earlier, the Board received complaints from Smt Pisati Indira Reddy against the stone crushers, Hot mix plants located in the area stating that they are facing air pollution problems from these units.

The Board Officials inspected 3 Nos. of Respondent stone crushers and 2 Nos of Hot Mix plants located in the area. During the inspection, the stone crushers were in operation, but the hot mix plants were not in operation. The Board Officials conducted Ambient Air Quality Monitoring of the stone crushers. The status of the stone crushers was reviewed in the Task Force Meeting held on 25.09.2021. Based on the recommendations of the Task Force Committee, the Board issued certain directions dated 11.10.2021 to the stone crushers.

Subsequently, Smt. Indira Reddy has filed the case in Hon'ble NGT, Chennai in O.A. No. 9 of 2022.

TSPCB officials have inspected seven (7) Respondent units i.e., 3 stone crushers, 2 hot mix plants and 2 quarries located in the area.

The unit-wise report of Hot Mix Plants, Stone Crushers and Quarries is submitted below:

R15 - M/s. Sai Vikas Stone Crushing Industries, Sy.No. 64 & 76, Deshmukh (V), Pochampally (M), Yadadri Bhuvanagiri District.

1. The crusher has obtained CFO of the Board vide order dated 17.01.2022 for Road & Building Stone Metal – 30,000 TPA which is valid upto 31.05.2032
2. The industry has provided cladding to the vibrating screen to arrest the dust emissions.
3. The industry has covered the vibrating screen with M.S. Sheets to arrest the dust emissions.
4. The industry has provided elevated closed bunker for collection of Dust.
5. The industry has provided water sprinklers at Raw material loading point, and conveyors to control dust emissions.

6. The industry has provided wind breaking walls towards East and South side boundaries of the industry.
7. The industry has laid metal roads partially.
8. The industry is using a water tanker for wetting of the ground and also provided water guns for suppression of dust.
9. The industry has developed greenery around the crusher.
10. The Board has reviewed the status of the industry in the External Advisory Committee meeting held at TSPCB, Zonal Office, RC Puram on 25.09.2021. As per the recommendations of the Committee, the Board issued further directions to the industry to comply vide order dated 11.10.2021. **Annexure - 1**
11. The status of compliance of the directions dated 11.10.2021 is as follows:

S No	Directions	Compliance
1	The industry in co-ordination with other surrounding crushers shall form an association and engage works for regular sweeping of the roads & sprinkling of water on the roads for controlling the fugitive dust emissions.	The industry has procured road sweeping machine and water tanker in co-ordination with other surrounding crushers and carrying out regular sweeping of the roads & water sprinkling on the roads for controlling the fugitive dust emissions.
2	The industry shall ensure dust containment cum suppression system for the equipment.	The industry has provided water sprinklers at Raw material loading point and conveyors to control dust emissions.
3	The industry shall provide / maintain cladding to the vibrating screen & crusher so as to arrest the dust emissions.	The industry has provided cladding to the vibrating screen to arrest the dust emissions.
4	The industry shall regularly carryout sprinkling of water at raw material loading and at transfer points to control dust emissions.	The industry has provided water sprinklers at Raw material loading point and conveyors to control dust emissions.
5	The industry shall construct wind breaking walls to prevent dust spreading to the surrounding areas.	The industry has provided wind breaking walls towards East and South side boundaries of the industry.
6	The industry shall construct metal roads within the premises.	The industry has laid metal roads partially.
7	The industry shall carryout regular cleaning and wetting of the ground within the premises.	The industry is using a water tanker for wetting of the ground and also provided water guns for suppression of dust.
8	The industry shall not cause any air pollution / dust nuisance / odour nuisance in the surrounding environment.	Complied
9	The industry shall not discharge any waste water outside the plant premises under any circumstances.	Complied
10	The industry shall take all precautionary and safety measures during process operations.	Complied

11	The industry shall maintain a good housekeeping in the premises.	Maintained
12	The industry shall develop a minimum of 5 mtrs width green belt all around the boundary of the unit and in vacant places with tall growing trees with wide leaf area. The area allocated for greenbelt shall not be less than 33 % of total area of industry.	The industry has developed greenery around the crusher.
13	The industry shall comply with ambient air quality standards of PM ₁₀ (particulate Matter size less than 10 µm) – 100 µg/m ³ ; PM _{2.5} (Particulate Matter size less than 2.5 µm) – 60 µg/m ³ ; SO ₂ – 80 µg/m ³ ; NOx – 80 µg/m ³ , outside the factory premises at the periphery of the industry.	TSPCB has conducted Ambient Air Quality Monitoring on 10.03.2022 at NW - direction and 80 mtrs distance to screening unit of the industry. The PM ₁₀ value is 86 µg/m ³ as against the prescribed standard of 100µg/m ³ which is meeting the standards. Analysis Report is enclosed as Annexure -2
14	The industry shall comply with suspended particulate matter measured between 3 mtrs and 10 mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m ³ .	

R15 - M/s. Sai Vikas Stone Crushing Industries, (5.645 Ha Rough Stone & Road Metal Mine), at Sy.No. 56, 57, 58 & 64, Deshmukhi (V), Pochampally (M), Yadadri Bhuvanagiri District.

1. M/s. Sai Vikas Stone Crushing Industries, (5.645 Ha. Rough Stone & Road Metal Mine) is located at Sy.No. 56, 57, 58 & 64, Deshmukhi (V), Pochampally (M), Yadadri Bhuvanagiri District.
2. The quarry has obtained Environmental Clearance from State Level Environment Impact Assessment Authority (SEIAA) vide order Dt: 08.03.2018 for 5.645 Ha Rough Stone & Road Metal Mine.
3. The industry has obtained CFO from the Board vide order dated 08.07.2019 with validity period upto 30.06.2024.
4. The industry is using water of 3.8 KLD for dust suppression, 1.0 KLD for green belt and 1.2 KLD for domestic purpose.
5. The industry has provided water tanker for spraying of water on haulage roads to control dust emissions.

R16 - M/s. Sri Venkata Shiva Metal Industries, Sy. No. 56/A, 65/A, Deshmukh (V), Pochampally (M), Yadadri Bhuvanagiri District.

1. The Board has issued CFO of the Board to the industry vide order dated 04.10.2017 for Manufacturing of Road Metal Stone Chips - 200 TPD which is valid upto 30.06.2022.
2. The industry has provided cladding to the primary crusher, secondary crusher, vibrating screen and conveyors to arrest the dust emissions.

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3. The industry has covered the vibrating screen with M.S. Sheets to arrest the dust emissions.
4. The industry has provided elevated closed bunker for collection of Dust.
5. The industry has provided water sprinklers at Raw material loading point, and conveyors to control dust emissions.
6. The industry has provided wind breaking walls with M.S. sheets towards North, East & West side and provided Green cloth mesh towards South side along the boundary of the crusher.
7. The industry has constructed metal roads / BT roads within the premises.
8. The industry is using a water tanker for wetting of the ground and also provided water guns for suppression of dust.
9. The industry has developed greenery around the crusher.
10. The Board has reviewed the status of the industry in the External Advisory Committee meeting held at TSPCB, Zonal Office, RC Puram on 25.09.2021. As per the recommendations of the Committee, the Board issued further directions to the industry to comply vide order dated 11.10.2021 **Annexure -3**
11. The status of compliance of the directions dated 11.10.2021 is as follows:

S No	Directions	Compliance
1	The industry in co-ordination with other surrounding crushers shall form an association and engage works for regular sweeping of the roads & sprinkling of water on the roads for controlling the fugitive dust emissions.	The industry has procured road sweeping machine and water tanker in co-ordination with other surrounding crushers and carrying out regular sweeping of the roads & water sprinkling on the roads for controlling the fugitive dust emissions.
2	The industry shall ensure dust containment cum suppression system for the equipment.	The industry has provided water sprinklers at Raw material loading point, and conveyors to control dust emissions.
3	The industry shall provide / maintain cladding to the vibrating screen & crusher so as to arrest the dust emissions.	The industry has provided cladding to the primary crusher, secondary crusher, vibrating screen and conveyors to arrest the dust emissions.
4	The industry shall regularly carryout sprinkling of water at raw material loading and at transfer points to control dust emissions.	The industry has provided water sprinklers at Raw material loading point, and conveyors to control dust emissions.
5	The industry shall construct wind breaking walls to prevent dust spreading to the surrounding areas.	The industry has provided wind breaking walls with M.S. sheets towards North, East & West side and provided Green cloth mesh towards South side along the boundary of the crusher.
6	The industry shall construct metal roads within the premises.	The industry has constructed metal roads / BT roads within the premises.

7	The industry shall carryout regular cleaning and wetting of the ground within the premises.	The industry is using a water tanker for wetting of the ground and also provided water guns for suppression of dust.
8	The industry shall not cause any air pollution / dust nuisance / odour nuisance in the surrounding environment.	Complied
9	The industry shall not discharge any waste water outside the plant premises under any circumstances.	During inspection no discharge of waste water was observed.
10	The industry shall take all precautionary and safety measures during process operations.	Complied
11	The industry shall maintain a good housekeeping in the premises.	Maintained
12	The industry shall develop a minimum of 5 mtrs width green belt all around the boundary of the unit and in vacant places with tall growing trees with wide leaf area. The area allocated for greenbelt shall not be less than 33 % of total area of industry.	The industry has developed greenery around the crusher.
13	The industry shall comply with ambient air quality standards of PM ₁₀ (particulate Matter size less than 10 µm) – 100 µg/m ³ ; PM _{2.5} (Particulate Matter size less than 2.5 µm) – 60 µg/m ³ ; SO ₂ – 80 µg/m ³ ; NOx – 80 µg/m ³ , outside the factory premises at the periphery of the industry.	TSPCB has conducted Ambient Air Quality Monitoring on 10.03.2022 at NE - direction and 03 mtrs distance to boundary wall of the industry. The PM ₁₀ value is 92 µg/m ³ as against the prescribed standard of 100µg/m ³ which is meeting the standards. Analysis Report is enclosed as Annexure -4
14	The industry shall comply with suspended particulate matter measured between 3 mtrs and 10 mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m ³ .	

R17 - M/s. Superfine Sand (Hyderabad) Ltd., Sy.No.82, Deshmukh (V), Pochampally (M), Yadadri Bhuvanagiri District.

1. The Board has issued CFO to the industry vide order dated 11.09.2018 for Manufacturing of Rock sand and its related products - 1600 TPD which is valid upto 31.03.2028.
2. The industry has provided cladding to the primary crusher, secondary crusher, vibrating screen to arrest the dust emissions.
3. The industry has covered the vibrating screen with M.S. Sheets to arrest the dust emissions.
4. The industry has provided elevated closed bunker for collection of Dust.

5. The industry has provided water sprinklers at Raw material loading point, and conveyors to control dust emissions.
6. The industry has provided wind breaking walls towards South and West side along the boundary of the crusher.
7. The industry has laid metal roads partially within the premises.
8. The industry is using water tanker for wetting of the ground for suppression of dust.
9. The industry has developed greenery around the crusher.
10. The Board has reviewed the status of the industry in the External Advisory Committee meeting held at TSPCB, Zonal Office, RC Puram on 25.09.2021. As per the recommendations of the Committee, the Board issued further directions to the industry to comply vide order dated 11.10.2021 **Annexure - 5**
11. The status of compliance of the directions dated 11.10.2021 is as follows:

S No	Directions	Compliance
1	The industry in co-ordination with other surrounding crushers shall form an association and engage works for regular sweeping of the roads & sprinkling of water on the roads for controlling the fugitive dust emissions.	The industry has procured road sweeping machine and water tanker in co-ordination with other surrounding crushers and carrying out regular sweeping of the roads & water sprinkling on the roads for controlling the fugitive dust emissions.
2	The industry shall ensure dust containment cum suppression system for the equipment.	The industry has provided water sprinklers at Raw material loading point, and conveyors to control dust emissions.
3	The industry shall provide / maintain cladding to the vibrating screen & crusher so as to arrest the dust emissions.	The industry has provided cladding to the primary crusher, secondary crusher, vibrating screen to arrest the dust emissions.
4	The industry shall regularly carryout sprinkling of water at raw material loading and at transfer points to control dust emissions.	The industry has provided water sprinklers at Raw material loading point, and conveyors to control dust emissions.
5	The industry shall construct wind breaking walls to prevent dust spreading to the surrounding areas.	The industry has provided wind breaking walls towards South and West side along the boundary of the crusher.
6	The industry shall construct metal roads within the premises.	The industry has laid metal roads partially within the premises.
7	The industry shall carryout regular cleaning and wetting of the ground within the premises.	The industry is using a water tanker for wetting of the ground for suppression of dust.
8	The industry shall not cause any air pollution / dust nuisance / odour nuisance in the surrounding environment.	Complied
9	The industry shall not discharge any waste water outside the plant premises under any circumstances.	Complied

10	The industry shall take all precautionary and safety measures during process operations.	Complied
11	The industry shall maintain a good housekeeping in the premises.	Maintained
12	The industry shall develop a minimum of 5 mtrs width green belt all around the boundary of the unit and in vacant places with tall growing trees with wide leaf area. The area allocated for greenbelt shall not be less than 33 % of total area of industry.	The industry has developed greenery around the crusher.
13	The industry shall comply with ambient air quality standards of PM ₁₀ (particulate Matter size less than 10 µm) – 100 µg/m ³ ; PM _{2.5} (Particulate Matter size less than 2.5 µm) – 60 µg/m ³ ; SO ₂ – 80 µg/m ³ ; NO _x – 80 µg/m ³ , outside the factory premises at the periphery of the industry.	TSPCB has conducted Ambient Air Quality Monitoring on 10.03.2022 at North side of the industry opposite office building. The PM ₁₀ value is 96µg/m ³ as against the prescribed standard of 100µg/m ³ which is meeting the standards. Analysis Report is enclosed as Annexure - 6
14	The industry shall comply with suspended particulate matter measured between 3 mtrs and 10 mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m ³ .	

R26 - M/s. Sri Guduru Narender Reddy, (0.99 Ha. Rough Stone & Road Metal Mine), Sy.No. 73/A, Deshmukh (V), Pochampally (M), Yadadri Bhuvanagiri District.

- The unit has obtained mine quarry lease from mining department on 13.10.2015 for an extent of 0.99 Ha with the lease period valid upto 12.10.2030.
- The unit has not obtained Environmental Clearance (EC) as required under EIA Notification, 2006.
- The unit not obtained Consent for Operation (CFO) of the Board as required under Water Act and Air Act.
- During the inspection, the Quarry was not in operation.
- The Board has issued Show Cause Notice dated 08.03.2022 to the unit for not obtaining Consent for Operation (CFO). The unit has submitted reply dated 04.04.2022 to the show cause notice informing that they have surrendered the quarry lease to the mining department and the quarry is not in operations since two years. **Annexure -7**

R27 - M/s. Alluri Estates Pvt. Ltd., (6.60 Ha Rough Stone & Road Metal Mine), Sy.No. 57, Deshmukh (V), Pochampally (M), Yadadri Bhuvanagiri District.

- The industry has obtained mine quarry lease from mining department on 25.01.2014 an extent of 6.60 Ha with the lease period valid upto 24.01.2024.
- The industry not obtained Environmental Clearance (EC) as required under EIA Notification, 2006.

- c) The industry not obtained Consent for Operation (CFO) of the Board as required under Water Act and Air Act.
- d) During the inspection, the Quarry was not in operation.
- e) The Board has issued Show Cause Notice dated 08.03.2022 to the unit for not obtaining Consent for Operation (CFO). **Annexure - 8**

R28 - M/s. PSK Infrastructure and projects Private Limited, Sy.No.79/A, Deshmukhi (V), Pochampally (M), Yadadri Bhuvanagiri District.

- a) **The Board** has issued CFO of the Board to the industry vide order dated 12.08.2020 for Manufacturing of Hot Mix Plant – 1000 TPD capacity (Bitumen mix) which is valid up to 30.06.2025.
- b) During the inspection, the industry was not in operation.
- c) The main source of air pollution is the Hot Mix Plant. The industry has provided Bag filter to Hot mix plant to control air pollution.
- d) The industry has provided water tanker for wetting of the ground for suppression of road dust.
- e) The industry is complying except for maintaining of good housekeeping.

R29 - M/s. Nagarjuna Hy-Tech Constructions, Sy.No. 78/A,78/A/1, Deshmukh (V), Pochampally (M), Yadadri Bhuvanagiri District.

- a) The Board has issued CFO of the Board to the industry vide order dated 05.07.2018 for Manufacturing of Bitumen (Bituminous Black)- 250 TPD capacity which is valid upto 31.07.2023.
- b) During the inspection, the industry was not in operation.
- c) The main source of air pollution is the Hot Mix Plant. The industry has provided Bag filter to Hot mix plant to control air pollution.
- d) The industry has provided water tanker for wetting of the ground for suppression of road dust.
- e) The industry is complying except for maintaining of good housekeeping.

Place: Nalgonda

Date:20.04.2022

A. Rajendv

**ENVIRONMENTAL ENGINEER
ENVIRONMENTAL ENGINEER
T.S. Pollution Control Board,
Regional Office, Nalgonda.**



TELANGANA STATE POLLUTION CONTROL BOARD

Zonal Office, 25-35/11, Tulasi Reddy Complex, 2nd Floor, *Annexure - 1*
Opp. Govt. ITI College, R.C.Puram, Sangareddy District - 502 032.
Phone : 08455 280477, Website:tspcb.egg.gov.in

(31)

Order No.TSPCB/ZO/RCP/NLG/689/LH/2021-1010

Dt: 11.10.2021.

DIRECTIONS

Sub: TSPCB, ZO, R.C.Puram – M/s. Sai Vikas Stone Crushing Industries, Sy. No.64 & 76, Deshmukh (V), Pochampally (M), Nalgonda district – Non compliance of CFO conditions – Public complaint received against the industry regarding causing of pollution problems in the surrounding area - **Directions - Issued - Reg.**

- Ref:**
1. CFO Order No. TSPCB/ZO/RCP/NLG/689/W&A/2014-1374, Dated 19.11.2014.
 2. CFO Order No. TSPCB/ZO/RCP/NLG/689/W&A/2017-539, Dated 15.04.2017.
 3. TSPCB, HO, Hyderabad Directions Order No. NLG-235/TSPCB/TF/HO/2021-, Dt: 26.03.2021.
 4. Complaint received from Dr. Narsimha Reddy & Musku Gnana Sri, Deshmukhi (V).
 5. Complaint of Sri K. Purushotham Reddy (Received through Collector, Yadadri Bhuvanagiri District).
 6. Inspection of the industry by the Board officials on 31.07.2021.
 7. The EE RO Nalgonda report received on 07.09.2021, forwarded by Head Office through mail dated 13.09.2021.
 8. T.O. Lr. No. GEN-173/PCB/ZO-RCP/2021-919, Dated: 22.09.2021.
 9. Legal Hearing before the External Advisory Committee held at TSPCB, ZO, R.C.Puram on 25.09.2021.

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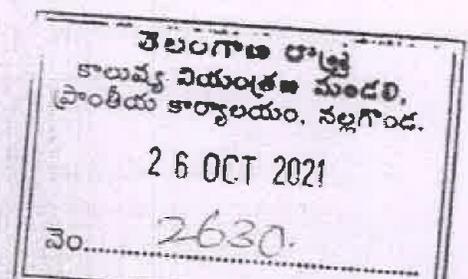
WHEREAS, the Board vide reference 2nd cited has issued auto renewal of CFO to M/s. Sai Vikas Stone Crushing Industries, Sy. No.64 & 76, Deshmukh (V), Pochampally (M), Nalgonda district to manufacture Road & Building Stone Metal - 30000 TPA which is valid upto 31.05.2022.

WHEREAS, vide reference 3rd cited the Board has issued certain directions to the industry to comply with in connection with Complaint received from Sri Pisati Indira Reddy and Smt. Gnanasri Deshmukh (V), Pochampally (M), Yadadri Bhuvanagiri District against the Stone crushers and Hot mix plants located at Deshmukh village for causing air pollution in the surrounding area.

WHEREAS vide reference 4th another Complaint also, received from Dr. Narasimha Reddy and Musku Gnana Sri regarding the pollution problems from the Stone Crusher and Hot Mix Plants in Deshmukhi (V), Pochampally (M), Yadadri Bhuvanagiri District and vide reference 5th cited the Board received Complaint forwarded by the District Collector, Yadadri Bhuvanagiri District filed by Sri K. Purushotham Reddy against the industry and directed the Tahsildar, Pochampally Mandal to conduct Joint Inspection along with TSPCB and submit report

WHEREAS vide reference 6th cited, the officials of Regional Office, Nalgonda, TSPCB along with Revenue Inspector, Pochampally Mandal inspected the industry on 31.07.2021 and Sri R. Chandra Mouli, In-charge of the industry was present and accompanied during inspection. The observations made during inspection are as follows:

- a) During inspection, the stone crusher was in operation.



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- b) The industry has provided cladding to vibrating screen. But, not provided to the Primary and Secondary crushers.
- c) The industry has provided elevated closed dust bunker to collect the dust. But, the dust conveyor was not covered.
- d) The industry has not constructed metal roads within the premises.
- e) The industry has provided wind breaking wall towards east side boundary only.
- f) The industry has provided water sprinklers at Raw material loading point, Primary crusher and conveyors.
- g) The PM10 values of AAQM monitoring conducted on 31.07.2021 at the periphery of the industry was 126 µg/m³ as against the 100 µg/m³.
- h) Smt Pisati Indra Reddy is having a building nearby to the crushers area. They are having a Meditation Centre (Sanatana Yoga Prachara Samithi) and it is informed that several devotees visit the place occasionally for meditation purpose and the operation of the stone crushers and also during the movement of heavy trucks is causing air pollution problems to them. The main road leading to the stone crushers is passing adjacent to the complainant's complex (Sanatana Yoga Prachara Samithi). The area is located in border of Rangareddy District & Yadadri Bhuvanagiri District and several stone crushers are operating in both the districts.
- i) During the vehicular movement on the Road passing by the side of the complainants yoga centre, fugitive dust emissions were observed. The road has to be regularly cleaned / wetting has to be done to control fugitive emissions.
- j) The industry is located at a distance of about 680 mtrs from the Yoga Centre.

The Compliance of the industry on directions issued by the Board vide Order dated 26.03.2021 is as follows:

S.No	Condition	Compliance
1	The industry shall comply with the all the conditions stipulated in the CFO order issued by the Board.	Submitted below
2	The industry shall provide cladding to the vibrating screen so as to arrest the dust emissions.	The industry has provided cladding to the vibrating screen.
3	The industry shall cover the screen with M.S. Sheets so as to arrest the dust emissions.	Complied
4	The industry shall provide an elevated closed bunker for collection of dust and the dust conveyor has to be fully covered with M.S. Sheets. Loading of dust shall be done directly into the trucks which should be brought below the bunker / bins.	The industry has provided elevated closed bunker for collection of Dust. But not covered dust conveyor.
5	The industry shall regularly carryout sprinkling of water at raw material loading and at transfer points to control dust emissions.	The industry has provided water sprinkling system at Raw material loading point and also at all transfer points to control dust emissions.
6	The industry shall construct wind breaking walls to prevent dust spreading to the surrounding areas.	The industry has provided wind breaking walls at east side of the crusher only.
7	The industry shall construct metal roads within the premises.	Not Complied
8	The industry shall carryout regular cleaning and wetting of the ground within the premises.	Complied

9	The industry shall develop greenbelt such that it shall not be less than 33% of total area, preferably along the all sides of industry site, with width of not less than 5 mtrs greenbelt.	The industry has developed greenbelt to some extent along 3 boundaries except west side. However the industry was directed to develop greenbelt within the premises in vacant place.
10	The suspended particulate matter measured between 3mtrs and 10mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m ³ .	The Board Officials during inspection conducted AAQM monitoring at periphery of the industry and the PM10 values are observed to be 126 µg/m ³ as against the 100 µg/m ³ .
11	The industry shall take all precautionary and safety measures during process operations.	---

Compliance of the industry on CFO Schedule-B conditions: CFO Order No. TSPCB/ZO/RCP/NLG/689/W&A/2014 -, Dt: 19.11.2014 is as given below:

Sl.No	Condition	Compliance												
1	The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below: <table border="1" data-bbox="300 900 966 1088"> <thead> <tr> <th>S. No.</th> <th>Water Consumption</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Process & Washing (water spraying)</td> <td>0.5 KLD</td> </tr> <tr> <td>2.</td> <td>Domestic</td> <td>0.8 KLD</td> </tr> <tr> <td colspan="2">Total :</td> <td>1.3 KLD</td> </tr> </tbody> </table>	S. No.	Water Consumption	Quantity	1.	Process & Washing (water spraying)	0.5 KLD	2.	Domestic	0.8 KLD	Total :		1.3 KLD	Complied
S. No.	Water Consumption	Quantity												
1.	Process & Washing (water spraying)	0.5 KLD												
2.	Domestic	0.8 KLD												
Total :		1.3 KLD												
2	The industry shall file the water cess returns in Form - 1 as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water cess as per assessment orders as and when issued by the Board.	NA												
3	The industry shall provide dust containment cum suppression system for the equipment.	The industry has provided water sprinklers at Raw material loading point, Primary crusher and conveyors.												
4	The industry shall provide cladding to the vibrating screen so as to arrest the dust emissions.	The industry has provided cladding to the vibrating screen.												
5	The industry shall cover the screen with M.S. Sheets so as to arrest the dust emissions.	Complied												
6	The industry shall provide an elevated closed bunker for collection of dust and the dust conveyor has to be fully covered with M.S. Sheets. Loading of dust shall be done directly into the trucks which should be brought below the bunker / bins.	The industry has provided elevated closed bunker for collection of Dust. But not covered dust conveyor.												
7	The industry shall regularly carryout sprinkling of water at raw material loading and at transfer points to control dust emissions.	Complied												
8	The industry shall construct wind breaking walls to prevent dust spreading to the surrounding areas.	The industry has provided wind breaking wall towards east side boundary of the crusher only.												
9	The industry shall construct metal roads within the premises.	Not Complied												
10	The industry shall carryout regular cleaning and wetting of the ground within the premises.	The industry has provided mobile water tanker for wetting of the ground within the premises.												
11	The industry shall provide thick green belt along the boundary wall of the industry.	The industry has developed greenbelt to some extent along 3												

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		boundaries except west side. However the industry was directed to develop greenbelt within the premises in vacant place.															
12	The suspended particulate matter measured between 3mtrs and 10mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m ³ .	--															
13	The industry should comply with the National ambient air quality standards as per MoE&F, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below: <table border="1" data-bbox="251 779 933 1008"> <thead> <tr> <th>S. No</th> <th>Parameters</th> <th>Standards</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Particulate Matter(PM10)</td> <td>100 µg/m³</td> </tr> <tr> <td>2</td> <td>Particulate Matter (PM 2.5)</td> <td>60 µg/m³</td> </tr> <tr> <td>3</td> <td>S02</td> <td>80 µg/m³</td> </tr> <tr> <td>4</td> <td>pNOx</td> <td>80 µg/m³</td> </tr> </tbody> </table>	S. No	Parameters	Standards	1	Particulate Matter(PM10)	100 µg/m ³	2	Particulate Matter (PM 2.5)	60 µg/m ³	3	S02	80 µg/m ³	4	pNOx	80 µg/m ³	The Board Officials during inspection conducted AAQM monitoring at the periphery of the industry and the PM10 values are observed to be 126 µg/m ³ as against the 100 µg/m ³ .
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3	S02	80 µg/m ³															
4	pNOx	80 µg/m ³															
14	Noise Levels: Day time(6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A)	--															
15	The industry shall install water meters to measure the actual water consumption for dust suppression system and maintain records.	Not Provided															
16	The industry shall not increase the capacity beyond the permitted capacity mentioned in this order without obtaining CFE /CFO of the Board.	Complied															
17	The industry shall take all precautionary and safety measures during process operations.	--															
18	The industry shall not cause any air pollution / dust nuisance in the surrounding environment.	Not Complied															
19	The industry shall maintain good housekeeping in the premises.	The industry housekeeping needs to improve.															
20	The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.	--															
21	The industry shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis, as per Battery (M & H) Rules, 2001.	--															
22	The industry shall dispose of e-waste to the authorized recyclers only, as per E-waste (M & H) Rules, 2011.	--															
23	The industry shall comply with all the directions issued by the Board from time to time.	--															
24	Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.	--															

WHEREAS vide reference 7th cited the EE, RO, Nalgonda has forwarded the inspection report along with compliance to Head office, TSPCB for taking necessary action. The Board office has forwarded the same to Zonal Office, R.C.Puram for taking necessary action as per delegation of powers through mail dated 13.09.2021.

WHEREAS vide reference 8th cited, this office has issued a letter to your industry to attend the legal hearing before the External Advisory Committee for taking suitable decision.

WHEREAS, you were given an opportunity for hearing before the External Advisory Committee of Zonal Office, TSPCB, R.C.Puram on 25.09.2021. The AES, RO Nalgonda, the complainants and the representatives of the industry have physically attended the legal hearing. The AES informed that the industry has taken most of the measures to control the pollution, but the PM10 value is exceeding the standards of the Board i.e., 126 $\mu\text{g}/\text{m}^3$ as against the standard 100 $\mu\text{g}/\text{m}^3$. The complainants alleged that they are facing health issues due to dust pollution from the industry and further informed the committee that they are having a Meditation Centre (Sanatana Yoga Prachara Samithi) adjacent to the crusher and they informed that several devotees visit the place occasionally for meditation purpose and causing air pollution problems due to operation of the stone crushers. They alleged that the industry has not taken any measures for controlling dust nuisance. The representative of the industry informed that they have taken all suitable measures for controlling the dust nuisance like sprinkling of water on roads for dust suppression. After detailed discussions, the committee recommended to issue certain directions to the industry to comply with.

After detailed discussions, the committee recommended to issue the following directions to your unit to comply **one month time**.

WHEREAS, the Board after careful consideration of the material facts of the case, the Board issued following directions to your industry comply within one month time.

- i. The industry in co-ordination with other surrounding crushers shall form an association and engage works for regular sweeping of the roads & sprinkling of water on the roads for controlling the fugitive dust emissions.
- ii. The industry shall ensure dust containment cum suppression system for the equipment.
- iii. The industry shall provide / maintain cladding to the vibrating screen & crusher so as to arrest the dust emissions.
- iv. The industry shall regularly carryout sprinkling of water at raw material loading and at transfer points to control dust emissions.
- v. The industry shall construct wind breaking walls to prevent dust spreading to the surrounding areas.
- vi. The industry shall construct metal roads within the premises.
- vii. The industry shall carryout regular cleaning and wetting of the ground within the premises.
- viii. The industry shall not cause any air pollution / dust nuisance / odour nuisance in the surrounding environment.
- ix. The industry shall not discharge any waste water outside the plant premises under any circumstances.
- x. The industry shall take all precautionary and safety measures during process operations.
- xi. The industry shall maintain a good housekeeping in the premises.
- xii. The industry shall develop a minimum of 5 mtrs width green belt all around the boundary of the unit and in vacant places with tall growing trees with wide leaf area. The area allocated for greenbelt shall not be less than 33 % of total area of industry.
- xiii. The industry shall comply with ambient air quality standards of PM₁₀ (particulate Matter size less than 10 μm) – 100 $\mu\text{g}/\text{m}^3$; PM_{2.5} (Particulate Matter size less than 2.5 μm) – 60 $\mu\text{g}/\text{m}^3$; SO₂ – 80 $\mu\text{g}/\text{m}^3$; NO_x – 80 $\mu\text{g}/\text{m}^3$, outside the factory premises at the periphery of the industry.
- xiv. The industry shall comply with suspended particulate matter measured between 3 mtrs and 10 mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m³.

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These directions are issued under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 in the interest of protecting Public Health & Environment.

You are further directed to note that, if you operate the unit without complying with the above directions, the Board may issue closure orders under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988. Also you will be liable for prosecution under Section 37(1) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and section 41(2) of the Water (Prevention & Control of Pollution) Amendment Act, 1988 in the interest of protecting public health and environment, without further notice.

The orders will take effect from today i.e., from 11.10.2021.

To
M/s. Sai Vikas Stone Crushing Industries,
Sy. No.64 & 76, Deshmukh (V),
Pochampally (M), Nalgonda district.

Joint Chief Environmental Engineer



Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to EE, RO, Nalgonda with a direction to inspect the industry and submit a report regarding implementation of directions issued by the Board along with the stack & AAQ monitoring reports within a month for taking further necessary action.



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TELANGANA STATE POLLUTION CONTROL BOARD
CENTRAL LABORATORY

Paryavarana Bhavan, IE, A - 3, Sanathnagar, Hyderabad - 500 018

AMBIENT AIR QUALITY ANALYSIS REPORT

ISSUED TO: The Environmental Engineer, Telangana State Pollution Control Board, Regional Office, Nalgonda	Report number	TSPCB/CL/Air/22/03/120
	Issued Date	14.03.2022
	Reference	Request made by RO - Nalgonda

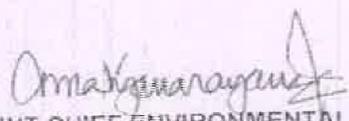
Sampling Registration Date	11.03.2022	Sampling Date	10.03.2022
Analysis starting Date	11.03.2022	Analysis completion date	14.03.2022
Test Required	RSPM		
Sample collected by	Central Laboratory, Board office, Hyderabad		

NAME AND ADDRESS OF THE SAMPLING SITE		M/s. Sai Vikas Stone Crushing Industries, Sy.No. 64&76, Deshmukh(V), Pochampally(M), Yadadri Bhuvangiri(Dist)		
SAMPLING LOCATION		NW-direction and 80 m distance to screening unit of the Industry		
SAMPLING DURATION		8 hours		
Details of different process units in the industry in operation at the time of sampling		Jaw crusher, Cone crusher, Screening, VSI, Bunker		
Parameter	UOM	Method	Conc. Value	Standard Limit (24 hours)
Particulate Matter (PM ₁₀)	µg/m ³	IS:5182(P:23) 2006	86	100

Note: Analysis carried on samples as received.

Observations of Sampling Incharge.

1. Vehicular movement observed as moderate for loading and unloading of stones of different size.
2. Rain guns were operated during the monitoring.
3. Water sprinkled on internal road through water tankers at the time of monitoring.
4. Water sprinklers were in operational at each processing units i.e., crushers, conveyor belts.


 JOINT CHIEF ENVIRONMENTAL SCIENTIST

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Annexure - 3
Regd. Post with Ack. due



TELANGANA STATE POLLUTION CONTROL BOARD

Zonal Office, 25-35/11, Tulasi Reddy Complex, 2nd Floor,
Opp. Govt. ITI College, R.C.Puram, Sangareddy District - 502 032.
Phone : 08455 280477, Website:tspcb.cgg.gov.in

Order No.TSPCB/ZO/RCP/NLG/323/LH/2021- 1008

Dt: 11.10.2021.

DIRECTIONS

Sub: TSPCB, ZO, R.C.Puram – M/s. Sri Venkata Shiva Metal Industries, Sy.No. 56/A & 65/A, Deshmukh (V), Pochampally (M), Yadadri Bhuvanagiri District – Non compliance of CFO conditions – Public complaint received against the industry regarding causing of pollution problems in the surrounding area - **Directions - Issued - Reg.**

- Ref:**
1. CFO Order No.TSPCB/ZO/RCP/NLG/323/CFO/2017-1697 dt 04.10.2017.
 2. TSPCB, HO, Hyderabad Directions Order No. NLG-234/TSPCB/TF/HO/2021-, Dt: 26.03.2021.
 3. Complaint received from Dr. Narsimha Reddy & Musku Gnana Sri, Deshmukhi (V).
 4. Complaint of Sri K. Purushotham Reddy (Received through Collector, Yadadri Bhuvanagiri District).
 5. Inspection of the industry by the Board officials on 31.07.2021.
 6. The EE RO Nalgonda report received on 07.09.2021, forwarded by Head Office through mail dated 13.09.2021.
 7. T.O. Lr. No. GEN-173/PCB/ZO-RCP/2021-918, Dated: 22.09.2021.
 8. Legal Hearing before the External Advisory Committee held at TSPCB, ZO, R.C.Puram on 25.09.2021.

* * *

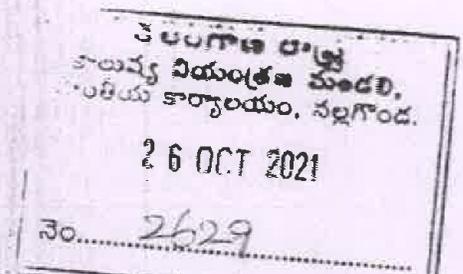
WHEREAS, the Board vide reference 1st cited has issued CFO to M/s. Sri Venkata Shiva Metal Industries, Sy.No. 56/A & 65/A, Deshmukh (V), Pochampally (M), Yadadri Bhuvanagiri District to manufacture Road metal stone chips - 200 TPD which is valid upto 30.06.2022.

WHEREAS, vide reference 2nd cited the Board has issued certain directions to the industry to comply with in connection with Complaint received from Sri Pisati Indira Reddy and Smt. Gnanasri Deshmukh (V), Pochampally (M), Yadadri Bhuvanagiri District against the Stone crushers and Hot mix plants located at Deshmukh village for causing air pollution in the surrounding area.

WHEREAS vide reference 3rd another Complaint also received from Dr. Narasimha Reddy and Musku Gnana Sri regarding the pollution problems from the Stone Crusher and Hot Mix Plants in Deshmukhi (V), Pochampally (M), Yadadri Bhuvanagiri District and vide reference 4th cited the Board received Complaint forwarded by the District Collector, Yadadri Bhuvanagiri District filed by Sri K. Purushotham Reddy against the industry and directed the Tahsildar, Pochampally Mandal to conduct Joint Inspection along with TSPCB and submit report

WHEREAS vide reference 5th cited, the officials of Regional Office, Nalgonda, TSPCB along with Revenue Inspector, Pochampally Mandal inspected the industry on 31.07.2021 and Sri R. Chandra Mouli, In-charge of the industry was present and accompanied during inspection. The observations made during inspection are as follows:

1. During inspection, the industry was in operation.



2. The industry has provided cladding to the Secondary crusher and vibrating screen. But, not provided to the primary crusher.
3. The industry has provided elevated closed dust bunker to collect the dust. But not covered dust conveyor.
4. The industry has provided wind breaking wall towards North and partially West side along the boundary of the crusher.
5. The industry has provided water sprinklers at Raw material loading point, Primary crusher and conveyors. The industry is having a water tanker for wetting of the ground.
6. The PM10 values of AAQM monitoring conducted on 31.07.2021 at the periphery of the industry was 118 µg/m³ as against the 100 µg/m³.
7. Smt Pisati Indra Reddy is having a building nearby to the crushers area. They are having a Meditation Centre (Sanatana Yoga Prachara Samithi) and it is informed that several devotees visit the place occasionally for meditation purpose and the operation of the stone crushers and also during the movement of heavy trucks is causing air pollution problems to them. The main road leading to the stone crushers is passing adjacent to the complainant's complex (Sanatana Yoga Prachara Samithi). The area is located in border of Rangareddy District & Yadadri Bhuvanagiri District and several stone crushers are operating in both the districts.
8. During the vehicular movement on the Road passing by the side of the complainants yoga centre, fugitive dust emissions were observed.
9. The industry is located at a distance of about 400 mtrs from the Yoga Centre.

The Compliance of the industry on directions issued by the Board vide Order dated 26.03.2021 are as follows:

S.No	Condition	Compliance
1	The industry shall comply with the all the conditions stipulated in the CFO order issued by the Board.	-
2	The industry shall provide cladding to the vibrating screen so as to arrest the dust emissions.	Complied
3	The industry shall cover the screen with M.S. Sheets so as to arrest the dust emissions.	Complied
4	The industry shall provide an elevated closed bunker for collection of dust and the dust conveyor has to be fully covered with M.S. Sheets. Loading of dust shall be done directly into the trucks which should be brought below the bunker / bins.	The industry has provided elevated closed bunker for collection of Dust. But not covered dust conveyor.
5	The industry shall regularly carryout sprinkling of water at raw material loading and at transfer points to control dust emissions.	Complied
6	The industry shall construct wind breaking walls to prevent dust spreading to the surrounding areas.	The industry has provided wind breaking wall towards North and partially West side along the boundary of the crusher.
7	The industry shall construct metal roads within the premises.	The industry has laid metal and BT roads within the premises.
8	The industry shall carryout regular cleaning and wetting of the ground within the premises.	The industry is having a water tanker for wetting of the ground.
9	The industry shall develop greenbelt such that it shall not be less than 33% of total area, preferably along the all sides of industry site, with width of not less than 5 mtrs greenbelt.	The industry has developed greenbelt to some extent along the 4 boundaries. However the industry was directed to develop thick greenbelt within the premises in vacant place.
10	The suspended particulate matter measured between 3mtrs and 10mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m ³ .	--

11 The industry shall take all precautionary and safety measures during process operations. --

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Compliance of the industry on CFO Order Dt: 04.10.2017 Schedule-B conditions:

Sl.No	Condition	Compliance												
1	The industry shall pay the balance CFO fee of Rs. 840/- (Rupees Four Hundred only) at Regional Office, Nalgonda immediately with a copy marking to this office.	--												
2	The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below: <table border="1" data-bbox="289 505 987 658"> <thead> <tr> <th>S. No.</th> <th>Water Consumption</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Process & Washings</td> <td>11.0 KLD</td> </tr> <tr> <td>2.</td> <td>Domestic</td> <td>0.5 KLD</td> </tr> <tr> <td colspan="2">Total:</td> <td>11.5 KLD</td> </tr> </tbody> </table>	S. No.	Water Consumption	Quantity	1.	Process & Washings	11.0 KLD	2.	Domestic	0.5 KLD	Total:		11.5 KLD	Complied
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Total:		11.5 KLD												
3	The industry shall remit water cess dues as per assessment orders as and when issued by the Board.	--												
4	The industry shall ensure dust containment cum suppression system for the equipment.	The industry has provided water sprinklers at Raw material loading point, Primary crusher and conveyers.												
5	The industry shall provide cladding to the vibrating screen & crusher so as to arrest the dust emissions within one month time as committed vide letter dated 18.09.2017.	Complied												
6	The industry shall provide an elevated closed bunker for as above collection of dust and the dust conveyor has to be fully covered with M.S. Sheets. Loading of dust shall be done directly into the trucks which should be brought below the bunker / bins.	The industry has provided elevated closed bunker for collection of Dust. But not covered dust conveyor.												
7	The industry shall regularly carryout sprinkling of water at raw material loading and at transfer points to control dust emissions.	Complied												
8	The industry shall construct wind breaking walls to prevent dust spreading to the surrounding areas.	The industry has provided wind breaking wall towards North and partially West side along the boundary of the crusher.												
9	The industry shall construct metal roads within the premises.	The industry has laid metal and BT roads within the premises.												
10	The industry shall carryout regular cleaning and wetting of the ground within the premises.	The industry is having a water tanker for wetting of the ground.												
11	The industry shall provide thick green belt along the boundary wall of the industry.	The industry has developed greenbelt to some extent along the 4 boundaries. However, the industry was directed to develop thick greenbelt within the premises in vacant place.												
12	The suspended particulate matter measured between 3mtrs and 10mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m ³ .	--												
13	The industry should comply with the National ambient air quality standards as per MoE&F, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below:	The Board Officials during inspection conducted AAQ monitoring at the periphery of the industry and the PM10 values are observed to be 118												

(41)

S. No	Parameters	Standards	$\mu\text{g}/\text{m}^3$ as against the 100 $\mu\text{g}/\text{m}^3$.
1	Particulate Matter (PM10)	100 $\mu\text{g}/\text{m}^3$	
2	Particulate Matter (PM 2.5)	60 $\mu\text{g}/\text{m}^3$	
3	SO ₂	80 $\mu\text{g}/\text{m}^3$	
4	pNOx	80 $\mu\text{g}/\text{m}^3$	
Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A)			
14	The industry shall not manufacture new products / excess capacity beyond the permitted capacity mentioned in this order without obtaining CFE /CFO of the Board.		Complied
15	The industry shall not cause any air pollution / dust nuisance in the surrounding environment.		Not Complied
16	The industry shall not discharge any waste water outside the plant premises under any circumstances.		Complied
17	The industry shall develop greenbelt such that it shall not be less than 33% of total area, preferably along the all sides of industry site, with width of not less than 5 mtrs greenbelt.		The industry has developed greenbelt to some extent along the 4 boundaries. However the industry was directed to develop thick greenbelt within the premises in vacant place.
18	The industry shall install water meters to measure the actual water consumption and waste water discharge and maintain a log register to record the readings.		Not Complied
19	The industry shall take all precautionary and safety measures during process operations.		Complied
20	The industry shall maintain good housekeeping within the plant premises.		Needs to improve
21	The industry shall comply with all the directions issued by the Board from time to time.		--

WHEREAS vide reference 6th cited the EE, RO, Nalgonda has forwarded the inspection report along with compliance to Head office, TSPCB for taking necessary action. The Board office has forwarded the same to Zonal Office, R.C.Puram for taking necessary action as per delegation of powers through mail dated 13.09.2021.

WHEREAS vide reference 7th cited, this office has issued a letter to your industry to attend the legal hearing before the External Advisory Committee for taking suitable decision.

WHEREAS, you were given an opportunity for hearing before the External Advisory Committee of Zonal Office, TSPCB, R.C.Puram on 25.09.2021. The AES, RO Nalgonda, the complainants and the representatives of the industry have physically attended the legal hearing. The AES informed that the industry has taken most of the measures to control the pollution, but the PM10 value is exceeding the standards of the Board i.e., 118 $\mu\text{g}/\text{m}^3$ as against the standard 100 $\mu\text{g}/\text{m}^3$. The complainants alleged that they are facing health issues due to dust pollution from the industry and further informed the committee that they are having a Meditation Centre (Sanatana Yoga Prachara Samithi) adjacent to the crusher and they informed that several devotees visit the place occasionally for meditation purpose and causing air pollution problems due to operation of the stone crushers. They alleged that the industry has not taken any measures for controlling dust nuisance. The representative of the industry informed that they have taken all suitable measures for

controlling the dust nuisance like sprinkling of water on roads for dust suppression. After detailed discussions, the committee recommended to issue certain directions to the industry to comply with.

After detailed discussions, the committee recommended to issue the following directions to your unit to comply one month time.

(42)

WHEREAS, the Board after careful consideration of the material facts of the case, the Board issued following directions to your industry comply within one month time.

- i. The industry in co-ordination with other surrounding crushers shall form an association and engage works for regular sweeping of the roads & sprinkling of water on the roads for controlling the fugitive dust emissions.
- ii. The industry shall ensure dust containment cum suppression system for the equipment.
- iii. The industry shall provide / maintain cladding to the vibrating screen & crusher so as to arrest the dust emissions.
- iv. The industry shall regularly carryout sprinkling of water at raw material loading and at transfer points to control dust emissions.
- v. The industry shall construct wind breaking walls to prevent dust spreading to the surrounding areas.
- vi. The industry shall construct metal roads within the premises.
- vii. The industry shall carryout regular cleaning and wetting of the ground within the premises.
- viii. The industry shall not cause any air pollution / dust nuisance / odour nuisance in the surrounding environment.
- ix. The industry shall not discharge any waste water outside the plant premises under any circumstances.
- x. The industry shall take all precautionary and safety measures during process operations.
- xi. The industry shall maintain a good housekeeping in the premises.
- xii. The industry shall develop a minimum of 5 mtrs width green belt all around the boundary of the unit and in vacant places with tall growing trees with wide leaf area. The area allocated for greenbelt shall not be less than 33 % of total area of industry.
- xiii. The industry shall comply with ambient air quality standards of PM₁₀ (particulate Matter size less than 10 μm) - 100 $\mu\text{g}/\text{m}^3$; PM_{2.5} (Particulate Matter size less than 2.5 μm) - 50 $\mu\text{g}/\text{m}^3$; SO₂ - 80 $\mu\text{g}/\text{m}^3$; NOx - 80 $\mu\text{g}/\text{m}^3$, outside the factory premises at the periphery of the industry.
- xiv. The industry shall comply with suspended particulate matter measured between 3 mtrs and 10 mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/ m^3 .

These directions are issued under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 in the interest of protecting Public Health & Environment.

You are further directed to note that, if you operate the unit without complying with the above directions, the Board may issue closure orders under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988. Also you will be liable for prosecution under Section 37(1) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and section 41(2) of the Water (Prevention & Control of Pollution) Amendment Act, 1988 in the interest of protecting public health and environment, without further notice.

The orders will take effect from today i.e., from 11.10.2021.

To
M/s. Sri Venkata Shiva Metal Industries,
Sy.No. 56/A & 65/A, Deshmukh (V), Pochampally (M),
Yadadri Bhuvanagiri District.

Joint Chief Environmental Engineer

(W)



Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.

Copy to EE, RO, Nalgonda with a direction to inspect the industry and submit a report regarding implementation of directions issued by the Board along with the stack & AAQ monitoring reports within a month for taking further necessary action.



TELANGANA STATE POLLUTION CONTROL BOARD
CENTRAL LABORATORY

Paryavarana Bhavan, IE, A. J. Sanathnagar, Hyderabad - 500 018

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AMBIENT AIR QUALITY ANALYSIS REPORT

ISSUED TO: The Environmental Engineer, Telangana State Pollution Control Board, Regional Office, Nalgonda	Report number :	TSPCB/CL/Air/22/03/122
	Issued Date :	14.03.2022
	Reference :	Request made by RO - Nalgonda

Sampling Registration Date :	11.03.2022	Sampling Date:	10.03.2022
Analysis starting Date :	11.03.2022	Analysis completion date:	14.03.2022
Test Required :	RSPM		
Sample collected by :	Central Laboratory, Board office, Hyderabad		

NAME AND ADDRESS OF THE SAMPLING SITE		M/s Sri Venkata Shiva Metal Industries, Sy.no.56/A,65/A, Deshmukh(V), Pochampally(M), Yadadri Bhuvangiri(Dist)		
SAMPLING LOCATION		NE-direction and 3 m distance to boundary wall of the Industry		
SAMPLING DURATION		8 hours		
Details of different process units in the industry in operation at the time of sampling		Jaw crusher, cone crusher, VSI - Screening - Bunker - distribution		
Parameter	UOM	Method	Conc. Value	Standard Limit (24 hours)
Particulate Matter (PM ₁₀)	µg/m ³	IS:5182(P:23) 2006	92	100

Note: Analysis carried on samples as received.

Observations of Sampling Incharge.

- 1 Rain guns were operated during the monitoring.
- 2 Metal sheets placed at all the processing units.
- 3 Water sprinkled on internal road through water tankers at the time of monitoring
- 4 Intermittent vehicular movement observed for loading and unloading of stones.

Amal Kumar
JOINT CHIEF ENVIRONMENTAL SCIENTIST

Doc No: CL/TSPCB/QMS/140
Version No: 02, Supersede 01

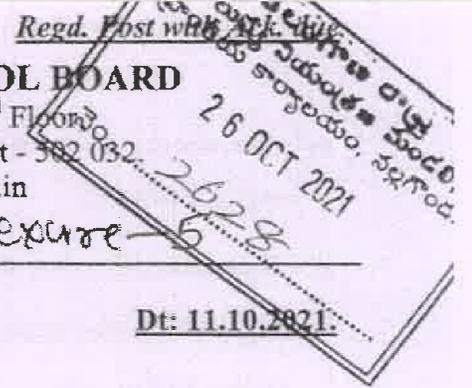
QUALITY MANAGEMENT SYSTEM

Issue Date: 26/05/2016
Effective Date: 26/05/2016



TELANGANA STATE POLLUTION CONTROL BOARD

Zonal Office, 25-35/11, Tulasi Reddy Complex, 2nd Floor
Opp. Govt. ITI College, R.C.Puram, Sangareddy District - 502 032
Phone : 08455 280477 Website: tpcb.cgg.gov.in



44

Order No. TSPCB/ZO/RCP/NLG/261/LH/2021-1009

Dt: 11.10.2021

DIRECTIONS

Sub: TSPCB, ZO, R.C.Puram – M/s. Superfine Sand (Hyderabad) Ltd., Sy.No. 82, Deshmukh (V), Pochampally (M), Yadadri Bhuvanagiri District – Non compliance of CFO conditions – Public complaint received against the industry regarding causing of pollution problems in the surrounding area - **Directions - Issued** - Reg.

- Ref:**
1. CFO Order No TSPCB/ZO/RCP/NLG/261/CFO/2018-1307 Dt: 11.09.2018.
 2. TSPCB, HO, Hyderabad Directions Order No. NLG-236/TSPCB/TF/HO/2021-, Dt: 26.03.2021.
 3. Complaint received from Dr. Narsimha Reddy & Musku Gnana Sri, Deshmukhi (V).
 4. Complaint of Sri K. Purushotham Reddy (Received through Collector, Yadadri Bhuvanagiri District).
 5. Inspection of the industry by the Board officials on 31.07.2021.
 6. The EE RO Nalgonda report received on 07.09.2021, forwarded by Head Office through mail dated 13.09.2021.
 7. T.O. Lr. No. GEN-173/PCB/ZO-RCP/2021-917, Dated: 22.09.2021.
 8. Legal Hearing before the External Advisory Committee held at TSPCB, ZO, R.C.Puram on 25.09.2021.

* * *

WHEREAS, the Board vide reference 1st cited has issued CFO to M/s. Superfine Sand (Hyderabad) Ltd., Sy.No. 82, Deshmukh (V), Pochampally (M), Yadadri Bhuvanagiri District to manufacture Rock sand and its related products - 1600 TPD with a validity period upto 31.03.2028.

WHEREAS, vide reference 2nd cited the Board has issued certain directions to the industry to comply with in connection with Complaint received from Sri Pisati Indira Reddy and Smt. Gnanasri Deshmukh (V), Pochampally (M), Yadadri Bhuvanagiri District against the Stone crushers and Hot mix plants located at Deshmukh village for causing air pollution in the surrounding area.

WHEREAS vide reference 3rd another Complaint also received from Dr. Narasimha Reddy and Musku Gnana Sri regarding the pollution problems from the Stone Crusher and Hot Mix Plants in Deshmukhi (V), Pochampally (M), Yadadri Bhuvanagiri District and vide reference 4th cited the Board received Complaint forwarded by the District Collector, Yadadri Bhuvanagiri District filed by Sri K. Purushotham Reddy against the industry and directed the Tahsildar, Pochampally Mandal to conduct Joint Inspection along with TSPCB and submit report.

WHEREAS vide reference 5th cited, the officials of Regional Office, Nalgonda, TSPCB along with Revenue Inspector, Pochampally Mandal inspected the industry on 31.07.2021 and Sri R. Chandra Mouli, In-charge of the industry was present and accompanied during inspection. The observations made during inspection are as follows:

- a) During inspection, the industry was in operation.
- b) The industry has provided cladding to the vibrating screen. But not provided cladding to the primary and secondary crushers.

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- c) The industry has provided elevated closed dust bunker to collect the dust. But, the dust conveyor was not covered.
- d) The industry has laid metal roads partially within the premises.
- e) The industry has provided wind breaking walls towards South and West side along the boundary of the crusher.
- f) The industry has provided water sprinklers at Raw material loading point, Primary crusher and conveyors. The industry is having a water tanker for wetting of the ground.
- g) The PM10 values of AAQM monitoring conducted on 31.07.2021 at the periphery of the industry was 116 $\mu\text{g}/\text{m}^3$ as against the 100 $\mu\text{g}/\text{m}^3$.
- h) Smt Pisati Indra Reddy is having a building nearby to the crushers area. They are having a Meditation Centre (Sanatana Yoga Prachara Samithi) and it is informed that several devotees visit the place occasionally for meditation purpose and the operation of the stone crushers and also during the movement of heavy trucks is causing air pollution problems to them. The main road leading to the stone crushers is passing adjacent to the complainant's complex (Sanatana Yoga Prachara Samithi). The area is located in border of Rangareddy District & Yadadri Bhuvanagiri District and several stone crushers are operating in both the districts.
- i) During the vehicular movement on the Road passing by the side of the complainants yoga centre, fugitive dust emissions were observed. The road has to be regularly cleaned / wetting has to be done to control fugitive emissions.
- j) The industry is located at a distance of about 300 mtrs from the Yoga Centre.

The Compliance of the industry on directions issued by the Board vide Order dated 26.03.2021 is as follows:

S.No	Condition	Compliance
1	The industry shall comply with the all the conditions stipulated in the CFO order issued by the Board.	Submitted below
2	The industry shall provide cladding to the vibrating screen so as to arrest the dust emissions.	Complied
3	The industry shall cover the screen with M.S. Sheets so as to arrest the dust emissions.	Complied
4	The industry shall provide an elevated closed bunker for collection of dust and the dust conveyor has to be fully covered with M.S. Sheets. Loading of dust shall be done directly into the trucks which should be brought below the bunker / bins.	The industry has provided elevated closed bunker for collection of Dust. But not covered dust conveyor.
5	The industry shall regularly carryout sprinkling of water at raw material loading and at transfer points to control dust emissions.	Complied
6	The industry shall construct wind breaking walls to prevent dust spreading to the surrounding areas.	The industry has provided wind breaking wall towards south and west side along the boundary of the crusher.
7	The industry shall construct metal roads within the premises.	Partially Complied
8	The industry shall carryout regular cleaning and wetting of the ground within the premises.	Complied

9	The industry shall develop greenbelt such that it shall not be less than 33% of total area, preferably along the all sides of industry site, with width of not less than 5 mtrs greenbelt.	The industry has developed greenbelt to some extent along 4 boundaries. However the industry was directed to develop greenbelt within the premises in vacant place.
10	The suspended particulate matter measured between 3mtrs and 10mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m ³ .	--
11	The industry shall take all precautionary and safety measures during process operations.	--

Compliance of the industry on CFO Schedule-B conditions: CFO Order No. TSPCB/ZO/RCP/NLG/261/CFO/2018 - 1307, Dt: 11.09.2018 is as given below:

Sl.No	Condition	Compliance												
1	The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below: <table border="1" data-bbox="277 801 1015 1008"> <thead> <tr> <th>S. No.</th> <th>Water Consumption</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Water sprinkling system</td> <td>30.0 KLD</td> </tr> <tr> <td>2.</td> <td>Domestic</td> <td>2.0 KLD</td> </tr> <tr> <td colspan="2" style="text-align: center;">Total</td> <td>32.0 KLD</td> </tr> </tbody> </table>	S. No.	Water Consumption	Quantity	1.	Water sprinkling system	30.0 KLD	2.	Domestic	2.0 KLD	Total		32.0 KLD	Complied
S. No.	Water Consumption	Quantity												
1.	Water sprinkling system	30.0 KLD												
2.	Domestic	2.0 KLD												
Total		32.0 KLD												
2	The emissions shall not contain constituents in excess of the prescribed limits mentioned below. <table border="1" data-bbox="277 1088 1015 1231"> <thead> <tr> <th>Chimney No.</th> <th>Parameter</th> <th>Emission standards (mg/NM³)</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>SPM</td> <td>115</td> </tr> </tbody> </table>	Chimney No.	Parameter	Emission standards (mg/NM ³)	1	SPM	115	--						
Chimney No.	Parameter	Emission standards (mg/NM ³)												
1	SPM	115												
3	The industry shall ensure dust containment cum suppression system for the equipment.	The industry has provided water sprinklers at Raw material loading point, Primary crusher and conveyors.												
4	The industry shall provide cladding to the vibrating screen & crusher so as to arrest the dust emissions.	Complied												
5	The industry shall regularly carryout sprinkling of water at raw material loading and at transfer points to control dust emissions.	Complied												
6	The industry shall construct wind breaking walls to prevent dust spreading to the surrounding areas.	The industry has provided wind breaking wall towards south and west side along the boundary of the crusher.												
7	The industry shall construct metal roads within the premises.	Partially Complied												
8	The industry shall carryout regular cleaning and wetting of the ground within the premises.	The industry is having a water tanker for wetting of the ground.												
9	The suspended particulate matter measured between 3 mtrs and 10 mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m ³ .	--												
10	The industry should comply with the National ambient air quality standards as per MoE&F, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below: <table border="1" data-bbox="277 2231 1015 2308"> <thead> <tr> <th>S. No</th> <th>Parameters</th> <th>Standards</th> </tr> </thead> <tbody> <tr> <td></td> <td></td> <td></td> </tr> </tbody> </table>	S. No	Parameters	Standards				The Board Officials during inspection conducted AAQ monitoring at the periphery of the industry and the PM10 values are observed to be 116 µg/m ³ as against the 100						
S. No	Parameters	Standards												

(47)

	1	Particulate Matter(PM10)	100 µg/m ³	µg/m ³ .
	2	Particulate Matter (PM 2.5)	60 µg/m ³	
	3	S02	80 µg/m ³	
	4	NOx	80 µg/m ³	
	Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A)			
11	The industry shall not manufacture new products / excess capacity beyond the permitted capacity mentioned in this order without obtaining CFE /CFO of the Board.			Complied
12	The industry shall not cause any air pollution / dust nuisance in the surrounding environment.			Not Complied
13	The industry shall not discharge any waste water outside the plant premises under any circumstances.			Complied
14	The industry shall develop greenbelt such that it shall not be less than 33% of total area, preferably along the all sides of industry site, with tall growing trees of width not less than 5 mtrs greenbelt.			The industry has developed greenbelt to some extent along the 4 boundaries. However the industry was directed to develop greenbelt within the premises in vacant place.
15	The industry shall install water meters to measure the actual water consumption and waste water generation and maintain a log register as per the meter readings.			Not Complied
16	The industry shall take all precautionary and safety measures during process operations.			Complied
17	The industry shall maintain good housekeeping within the plant premises.			Needs to improve
18	The industry shall comply with all the directions issued by the Board from time to time.			Submitted above

WHEREAS vide reference 6th cited the EE, RO, Nalgonda has forwarded the inspection report along with compliance to Head office, TSPCB for taking necessary action. The Board office has forwarded the same to Zonal Office, R.C.Puram for taking necessary action as per delegation of powers through mail dated 13.09.2021.

WHEREAS vide reference 7th cited, this office has issued a letter to your industry to attend the legal hearing before the External Advisory Committee for taking suitable decision.

WHEREAS, you were given an opportunity for hearing before the External Advisory Committee of Zonal Office, TSPCB, R.C.Puram on 25.09.2021. The AES, RO Nalgonda, the complainants and the representatives of the industry have physically attended the legal hearing. The AES informed that the industry has taken most of the measures to control the pollution, but the PM10 value is exceeding the standards of the Board i.e., 116 µg/m³ as against the standard 100 µg/m³. The complainants alleged that they are facing health issues due to dust pollution from the industry and further informed the committee that they are having a Meditation Centre (Sanatana Yoga Prachara Samithi) adjacent to the crusher and they informed that several devotees visit the place occasionally for meditation purpose and causing air pollution problems due to operation of the stone crushers. They alleged that the industry has not taken any measures for controlling dust nuisance. The representative of the industry informed that they have taken all suitable measures for controlling the dust nuisance like sprinkling of water on roads for dust suppression. After detailed discussions, the committee recommended to issue certain directions to the industry to comply with.

After detailed discussions, the committee recommended to issue the following directions to your unit to comply one month time.

WHEREAS, the Board after careful consideration of the material facts of the case, the Board issued following directions to your industry comply within one month time.

- 48
- i. The industry in co-ordination with other surrounding crushers shall form an association and engage works for regular sweeping of the roads & sprinkling of water on the roads for controlling the fugitive dust emissions.
 - ii. The industry shall ensure dust containment cum suppression system for the equipment.
 - iii. The industry shall provide / maintain cladding to the vibrating screen & crusher so as to arrest the dust emissions.
 - iv. The industry shall regularly carryout sprinkling of water at raw material loading and at transfer points to control dust emissions.
 - v. The industry shall construct wind breaking walls to prevent dust spreading to the surrounding areas.
 - vi. The industry shall construct metal roads within the premises.
 - vii. The industry shall carryout regular cleaning and wetting of the ground within the premises.
 - viii. The industry shall not cause any air pollution / dust nuisance / odour nuisance in the surrounding environment.
 - ix. The industry shall not discharge any waste water outside the plant premises under any circumstances.
 - x. The industry shall take all precautionary and safety measures during process operations.
 - xi. The industry shall maintain a good housekeeping in the premises.
 - xii. The industry shall develop a minimum of 5 mtrs width green belt all around the boundary of the unit and in vacant places with tall growing trees with wide leaf area. The area allocated for greenbelt shall not be less than 33 % of total area of industry.
 - xiii. The industry shall comply with ambient air quality standards of PM₁₀ (particulate Matter size less than 10 μm) – 100 $\mu\text{g}/\text{m}^3$; PM_{2.5} (Particulate Matter size less than 2.5 μm) – 60 $\mu\text{g}/\text{m}^3$; SO₂ – 80 $\mu\text{g}/\text{m}^3$; NO_x – 80 $\mu\text{g}/\text{m}^3$, outside the factory premises at the periphery of the industry.
 - xiv. The industry shall comply with suspended particulate matter measured between 3 mtrs and 10 mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m³.

These directions are issued under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 in the interest of protecting Public Health & Environment.

You are further directed to note that, if you operate the unit without complying with the above directions, the Board may issue closure orders under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988. Also you will be liable for prosecution under Section 37(1) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and section 41(2) of the Water (Prevention & Control of Pollution) Amendment Act, 1988 in the interest of protecting public health and environment, without further notice.

The orders will take effect from today i.e., from 11.10.2021.

To
M/s. Superfine Sand (Hyderabad) Ltd.,
Sy.No. 82, Deshmukh (V), Pochampally (M),
Yadadri Bhuvanagiri District.

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.

Copy to EE, RO, Nalgonda with a direction to inspect the industry and submit a report regarding implementation of directions issued by the Board along with the stack & AAQ monitoring reports within a month for taking further necessary action.

Joint Chief Environmental Engineer



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Annexure - 6



TELANGANA STATE POLLUTION CONTROL BOARD
CENTRAL LABORATORY

Paryavarana Bhavan, IE, A - 3, Sanathnagar, Hyderabad - 500 018

AMBIENT AIR QUALITY ANALYSIS REPORT

ISSUED TO: The Environmental Engineer, Telangana State Pollution Control Board, Regional Office, Nalgonda	Report number :	TSPCB/CL/Air/22/03/119
	Issued Date :	14.03.2022
	Reference :	Request made by RO - Nalgonda

Sampling Registration Date :	11.03.2022	Sampling Date:	10.03.2022
Analysis starting Date :	11.03.2022	Analysis completion date:	14.03.2022
Test Required :	RSPM		
Sample collected by :	Central Laboratory, Board office, Hyderabad		

NAME AND ADDRESS OF THE SAMPLING SITE		M/s. Superfine sand (Hyderabad) Ltd, Sy no. 82, Deshmukh(V), Pochampally(M), Yadadri Bhuvangiri(Dist)		
SAMPLING LOCATION		Northern side of industry, opposite office building		
SAMPLING DURATION		8 hours		
Details of different process units in the industry in operation at the time of sampling		Jaw crusher - cone crusher - VSI - Screening - Bunker		
Parameter	UOM	Method	Conc. Value	Standard Limit (24 hours)
Particulate Matter (PM ₁₀)	µg/m ³	IS:5182(P-23) 2006	96	100

Note: Analysis carried on samples as received.

Observations of Sampling Incharge.

1. Water sprinklers at crushers and conveyor belts were operational during the monitoring.
2. Manually water sprinklers was carry out using tankers.

Aravindhanarayana
JOINT CHIEF ENVIRONMENTAL SCIENTIST

Doc No: CL/TSPCB/QMS/F/40
Version No: 02, Supersedes: 01

QUALITY MANAGEMENT
SYSTEM

Issue Date: 25/05/2015
Effective Date: 25/05/2015



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Annexure - 7

TELANGANA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE: NALGONDA

H.No. 8-15, 1st Floor
Sri Lakshmi Complex,
Sri Vinayaka Nagar, Hyderabad Road
Nalgonda-508001, Ph:08682-248005

Notice No.72001/PCB/RO-NLG/2022-219,

Date: 08.03.2022

SHOW CAUSE NOTICE

Sub: M/s. Sri Guduru Narender Reddy, (0.99 Ha. Rough Stone & Road Metal Mine), Sy.No. 73/A, Deshmukh (V), Pochampally (M), Yadadri Bhuvanagiri District- Air (Prevention and Control of Pollution) Amendment Act, 1987 and Water (Prevention and Control of Pollution) Amendment Act, 1988 – Operating without consents of the Board and causing pollution in the surrounding areas – **Show Cause Notice**– issued– Reg.

Ref:

1. Hon'ble NGT order dated 25.01.2017.
2. CPCB Lr. No.B-29016/04/06/IPC-I/10597-10636, dt: 03.03.2017.
3. NGT O.A. No.9 of 2022 filed by Smt Pisati Indra Reddy, R/o. Pedda Amberpet Village, Abdullapurmet Mandal, Rangareddy District against Stone Crushing, Quarries & Hot Mix Units operating in Abdullapurmet Mandal, Rangareddy District & Deshmukh (V), Pochampally (M), Yadadri Bhuvanagiri District.
4. Inspection of the industry by Board Officials on 17.02.2022.

1. **WHEREAS**, you are operating the unit located at Sy.No. 73/A, Deshmukh (V), Pochampally (M), Yadadri Bhuvanagiri District and involved in the stone metal quarry.
2. **WHEREAS**, the Hon'ble NGT-Chennai while delivering the judgment in OA No.106 to 112 of 2016, mentioned that operating the industry without "Consents" is against the provisions of Water & Air Acts.
3. **WHEREAS**, the CPCB issued directions to the Telangana State Pollution Control Board "not to continue operations of the industries, till they obtain Consent for Operation (CFO)".
4. **WHEREAS**, O.A.No.9 of 2022 was filed by Smt Pisati Indra Reddy, R/o. Pedda Amberpet Village, Abdullapurmet Mandal, Rangareddy District in Hon'ble NGT against Stone Crushing, Quarries & Hot Mix Units operating in Abdullapurmet Mandal, Rangareddy District and Deshmukh (V), Pochampally (M), Yadadri Bhuvanagiri District.
5. **WHEREAS**, the Board officials inspected your unit on 17.02.2022 and observed the following :
 1. During the inspection, the Quarry was not in operation.
 2. The mine is operating without obtaining Environmental Clearance (EC) from the MoEF & CC as required under EIA Notification, 2006.
 3. The mine not obtained Consent for Operation (CFO) of the Board as required under Water Act and Air Act.

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4. The mine has not provided water sprinklers to suppress the dust generated from haul roads, mine working faces etc., during the mining operation and due to plying of the vehicles.
6. After careful consideration of material facts of the case, the Board is of the firm opinion that you are operating the industry without consents of the Board and causing Air and Water pollution in the area. Hence, you are hereby issued show cause notice to explain why action shall not be initiated against you for operating without consent of the Board. Your reply, if any, shall be submitted within (15) days, failing which the Board will initiate action against your industry, under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 and under section 33 (A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 without further notice.

B. Rajend
08/03/2021
ENVIRONMENTAL ENGINEER
ENVIRONMENTAL ENGINEER
T.S. Pollution Control Board,
Regional Office, Nalgonda.

To
M/s. Sri Guduru Narender Reddy,
(0.99 Ha. Rough Stone & Road Metal Mine),
Sy.No. 73/A, Deshmukh (V), Pochampally (M),
Yadadri Bhuvanagiri District.

Copy submitted to the Member Secretary, TSPCB for kind information.
Copy submitted to the JCEE, TSPCB, ZO, R.C. Puram for kind information.



52

Cell: 9533706666
9948051666
9396751166
Off: 7337050888
Plant: 7337048888

Guduru Narendar Reddy

Plot No. 15-577, Road No. 3, New Maruthnagar, Kuthapet L.B. Nagar Circle,
Greater Hyderabad - 500 063, Telangana
P.O. No. 73/A, Deshmukh Village, Pochampally Mandal, Yadadri-Bhongir Dist. (T.S.)
E-mail: gudurunarendarreddy1122@gmail.com

Date: 4/4/22

To
Environmental Engineer
& Pollution Control Board,
Regional Office, Balakonda

Subject: Reply to Show Cause Notice No-72001/PCB/RO-NLG/2022 - 219

In reply to the show cause notice no-72001/PCB/RO-NLG/2022-219, letter issued for M/s. Sri Guduru Narendar Reddy, (0.99 Ha. Rough Stone & Road metal mine), Sp.No. 73/A, Deshmukh (V), Pochampally (M), Yadadri Bhuvanagiri District.

Above mentioned Sy.No. 73/A, Quarry is not in operation since last two year. A surrender of quarry lease letter has been submitted in 2021 to The Asst. Director of Mines and Geology, Yadadri Bhuvanagiri.

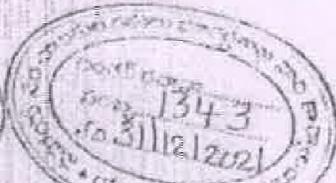
Attaching a copy of acknowledgement received from the Asst. Director of Mines and Geology.

Please do needful to revert the show cause notice as the quarry lease has already surrendered and Quarry is not in operation.

Thank you

Guduru Narendar Reddy
Guduru Narendar Reddy

53



Cell: 9533708665
9948951656
9386751166
Off: 7337058888
Plant: 7337048888

Guduru Narender Reddy

OFFICE: H.No. 1-5-577, Road No. 3, New Maruthinagar, Kpihapet, L.B. Nagar Circle,
Greater Hyderabad - 500 060, Telangana

PLANT: Sy No. 73/A, Deshmukh Village, Pochampally Mandal, Yadadri-Bhongir Dist. (T.S.)
E-mail: gudurunarendreddy1122@gmail.com

To,
The Asst. Director of Mines & Geology,
Yadadri Bhuvanagiri

Date: 31/12/2021

Sir,

Sub - Surrender of Quarry Lease for Rough Stone & Road Metal in Sy.No.73/A (Patta Land) of Deshmukhi Village, Pochampally Mandal, Yadadri Bhuvanagiri District over an extent of 0.99 Hectares for a period of (15) years up to 12.10.2030 - Lease held by Sri Guduru Narender Reddy - Regarding.

Ref:- 1. Director of Mines & Geology, Hyderabad, Proceeding No. 3438/Q-II(I)/2015,
Dated, 26-09-2015.
2. Asst. Director of Mines & Geology, Nalgonda, Proceeding No. 2118/QL/2015,
Dated, 13.10.2015

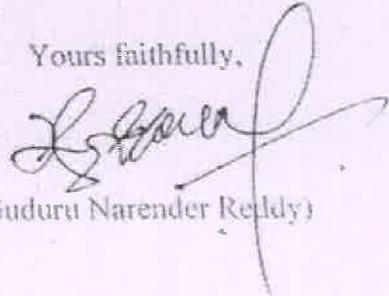
I have been granted Quarry Lease for Rough Stone & Road Metal in Sy.No.73/A (Patta Land) of Deshmukhi Village, Pochampally Mandal, Yadadri Bhuvanagiri District over an extent of 0.99 Hectares through the proceeding 1st cited and the executed on 13.10.2015. In regard to above lease I have paid all the mineral revenue dues up date.

As the mineral in the above Quarry is exhausted and present available mineral is having not good and there is no market for detected mineral, I am willing to surrender the Quarry Lease.

Therefore I request you to kindly accept the surrender of Quarry Lease in the subject area held by me.

Thanking you sir,

Yours faithfully,


(Guduru Narender Reddy)



Cell: 9533706666
9948051666
9396751166
Off: 7337058888
Phnt: 7337048888

Guduru Narendra Reddy

Office: H.No. 1-5-577, Road No. 3, New Maruthinagar, Kothapet, L.B. Nagar Circle,
Greater Hyderabad - 500 060, Telangana
PLANT: Sy No 73A, Deshmukhi Village, Pochampally Mandal, Yadadri-Bhuvanigiri Dist. (T.S.)
E-mail: gudurunarendreddy1122@gmail.com

To,
The Asst. Director of Mines & Geology,
Yadadri Bhuvanagiri.

Date: 21/04/21

Sr.

Sub: Surrender of Quarry Lease for Rough Stone & Road Metal in Sy No. 73A (Patta Land) of Deshmukhi Village, Pochampally Mandal, Yadadri Bhuvanagiri District over an extent of 0.99 Hectares for a period of (15) years up to 12.10.2030 - Lease held by Sri Guduru Narendra Reddy - Regarding.

- Ref: 1. Director of Mines & Geology, Hyderabad, Proceeding No. 3438/Q-III/1/2015, Dated, 26-09-2015.
2. Asst. Director of Mines & Geology, Nalgonda, Proceeding No. 2118/Q/2015, Dated, 13-10-2015

I have been granted Quarry Lease for Rough Stone & Road Metal in Sy No. 73A (Patta Land) of Deshmukhi Village, Pochampally Mandal, Yadadri Bhuvanagiri District over an extent of 0.99 Hectares through the proceeding 1st cited and the executed on 13.10.2015. In regard to above lease I have paid all the mineral revenue dues up date.

As the mineral in the above Quarry is exhausted and present available mineral is having no good and there is no market for detected mineral, I am willing to surrender the Quarry Lease.

Therefore I request you to kindly accept the surrender of Quarry Lease in the subject area held by me.

Thanking you sir,



Yours faithfully,

(Guduru Narendra Reddy)



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Annexure - 8

TELANGANA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE: NALGONDA

H.No. 8-15, 1st Floor
Sri Lakshmi Complex,
Sri Vinayaka Nagar, Hyderabad Road
Nalgonda-508001, Ph:08682-248005

Notice No.72001/PCB/RO-NLG/2022- 218,

Date: 08.03.2022

SHOW CAUSE NOTICE

Sub: M/s. Alluri Estates Pvt. Ltd., (6.60 Ha. Rough Stone & Road Metal Mine), Sy.No. 57, Deshmukh (V), Pochampally (M), Yadadri Bhuvanagiri District- Air (Prevention and Control of Pollution) Amendment Act, 1987 and Water (Prevention and Control of Pollution) Amendment Act, 1988 – Operating without consents of the Board and causing pollution in the surrounding areas – **Show Cause Notice**– issued– Reg.

Ref:

1. Hon'ble NGT order dated 25.01.2017.
2. CPCB Lr. No.B-29016/04/06/IPC-I/10597-10636, dt: 03.03.2017.
3. NGT O.A. No.9 of 2022 filed by Smt Pisati Indra Reddy, R/o. Pedda Amberpet Village, Abdullapurmet Mandal, Rangareddy District against Stone Crushing, Quarries & Hot Mix Units operating in Abdullapurmet Mandal, Rangareddy District & Deshmukh (V), Pochampally (M), Yadadri Bhuvanagiri District.
4. Inspection of the industry by Board Officials on 17.02.2022.

1. **WHEREAS**, you are operating the unit located at Sy.No. 57, Deshmukh (V), Pochampally (M), Yadadri Bhuvanagiri District and involved in the stone metal quarry.
2. **WHEREAS**, the Hon'ble NGT-Chennai while delivering the judgment in OA No.106 to 112 of 2016, mentioned that operating the industry without "Consents" is against the provisions of Water & Air Acts.
3. **WHEREAS**, the CPCB issued directions to the Telangana State Pollution Control Board "not to continue operations of the industries, till they obtain Consent for Operation (CFO)".
4. **WHEREAS**, O.A.No.9 of 2022 was filed by Smt Pisati Indra Reddy, R/o. Pedda Amberpet Village, Abdullapurmet Mandal, Rangareddy District in Hon'ble NGT against Stone Crushing, Quarries & Hot Mix Units operating in Abdullapurmet Mandal, Rangareddy District and Deshmukh (V), Pochampally (M), Yadadri Bhuvanagiri District.
5. **WHEREAS**, the Board officials inspected your unit on 17.02.2022 and observed the following :
 1. During the inspection, the Quarry was not in operation.
 2. The mine is operating without obtaining Environmental Clearance (EC) from the MoEF & CC as required under EIA Notification, 2006.
 3. The mine not obtained Consent for Operation (CFO) of the Board as required under Water Act and Air Act.

(56)

4. The mine has not provided water sprinklers to suppress the dust generated from haul roads, mine working faces etc., during the mining operation and due to plying of the vehicles.
5. The total mine area is more than 5 Ha., which attracts the EC as per the EIA notification, 2006.
6. After careful consideration of material facts of the case, the Board is of the firm opinion that you are operating the industry without consents of the Board and causing Air and Water pollution in the area. Hence, you are hereby issued show cause notice to explain why action shall not be initiated against you for operating without consent of the Board. Your reply, if any, shall be submitted within 15 days, failing which the Board will initiate action against your industry, under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 and under section 33 (A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 without further notice.

To
M/s. Alluri Estates Pvt. Ltd.,
(6.60 Ha. Rough Stone & Road Metal Mine),
Sy.No. 57, Deshmukh (V), Pochampally (M),
Yadadri Bhuvanagiri District.

B. Rajendra
08/03/2022
ENVIRONMENTAL ENGINEER
ENVIRONMENTAL ENGINEER
T.S. Pollution Control Board,
Regional Office, Nalgonda.

Copy submitted to the Member Secretary, TSPCB for kind information.
Copy submitted to the JCEE, TSPCB, ZO, R.C. Puram for kind information.